



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No. 167/ 2025/EZ

SATRUGHAN MEHER

APPLICANT

VERSUS

STATE OF ODISHA&ORS

RESPONDENTS

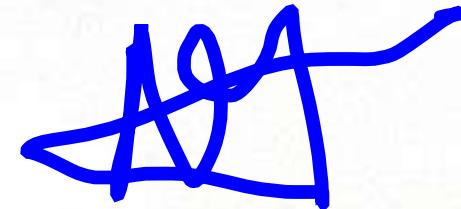
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Place:

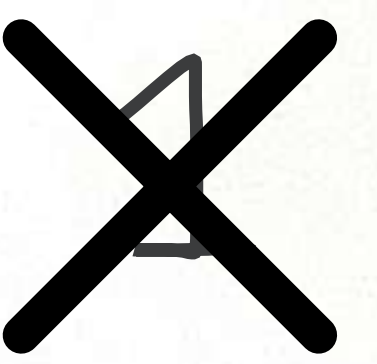

Nikhil Aradhe

Date: 26/03/2026

K-19, LGF, Jungapura Extension

Delhi 110014

Advocate for Respondent Nos. 1, 2 and 5



BEFORE THE HON'BLE JUDGE
JHARSUGUDA
COURT
INDIA
PEES
L GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No. 167 / 2025/EZ

SATRUGHAN MEHER

APPLICANT

VERSUS

STATE OF ODISHA&ORS

RESPONDENTS

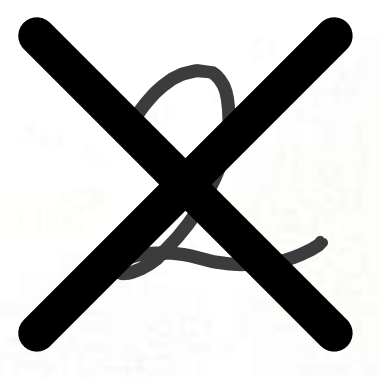
COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENT

NOS. 1, 2 AND 5

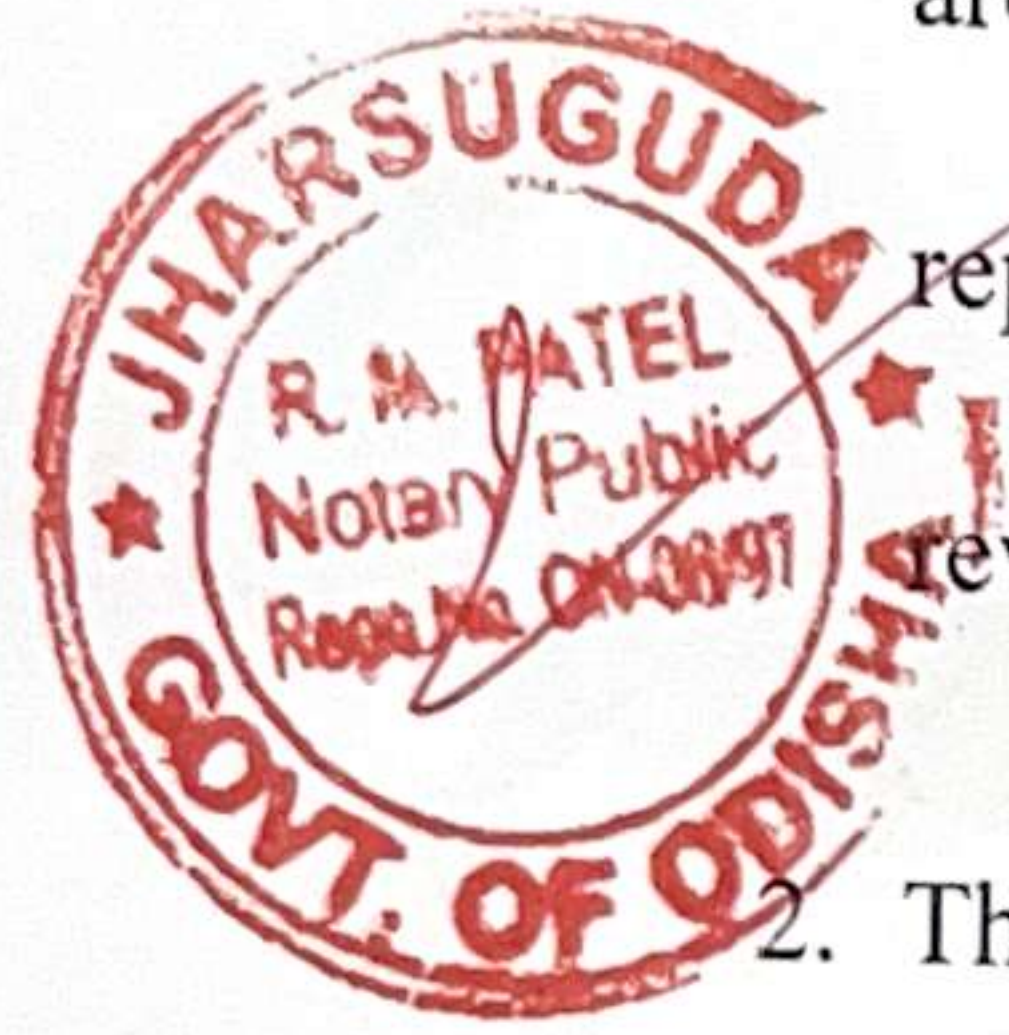
Sadakar Kumbhar
Tahasildar
JHARSUGUDA

I, Sadakar Kumbhar, aged about 55 years, S/o Balamani Kumbhar, presently serving as Tahsildar, Jharsuguda, being Respondent No. 5 in the present matter and also being the authorized and competent officer to swear this affidavit on behalf of Respondent No. 1, the Chief Secretary, Government of Odisha, and Respondent No. 2, the District Collector, Jharsuguda, do hereby solemnly affirm and state as follows:

1. That I am the Tahsildar, Jharsuguda (i.e. Respondent No. 5), in the captioned Original Application and have gone through the contents and



purport thereof and have filed this Counter Affidavit for the proper and effective adjudication of this case. The present counter affidavit is also being filed on behalf of Respondent No. 1 and Respondent No. 2 in the above-captioned Original Application. The deponent is well conversant with the facts and records of the case, and the statements made herein are based on official records, field inspections, revenue records, and reports prepared in the discharge of statutory duties under applicable revenue and land laws.

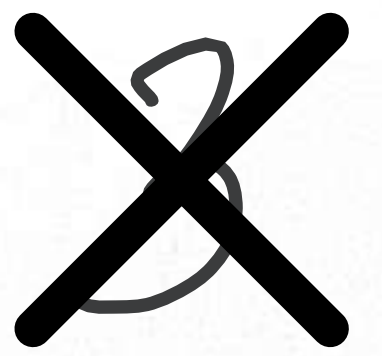


2. That I say that the brief facts of the case are that the present Original Application has been filed by the Applicant alleging illegal encroachment of forest land by Respondent No. 9, M/s Orissa Metaliks Private Limited (OMPL), on plots recorded as 'Gramya Jungle' kism under Khata No. 282 in Mouza Marakuta, Tahasil Jharsuguda. The Applicant seeks directions to (i) withdraw Environmental Clearance dated 01.10.2024 for suppression of facts (ii) restore forest land and evict the private respondent (iii) remove structures on forest land (iv) assess and recover environmental compensation and (v) fix accountability of public authorities for alleged inaction.

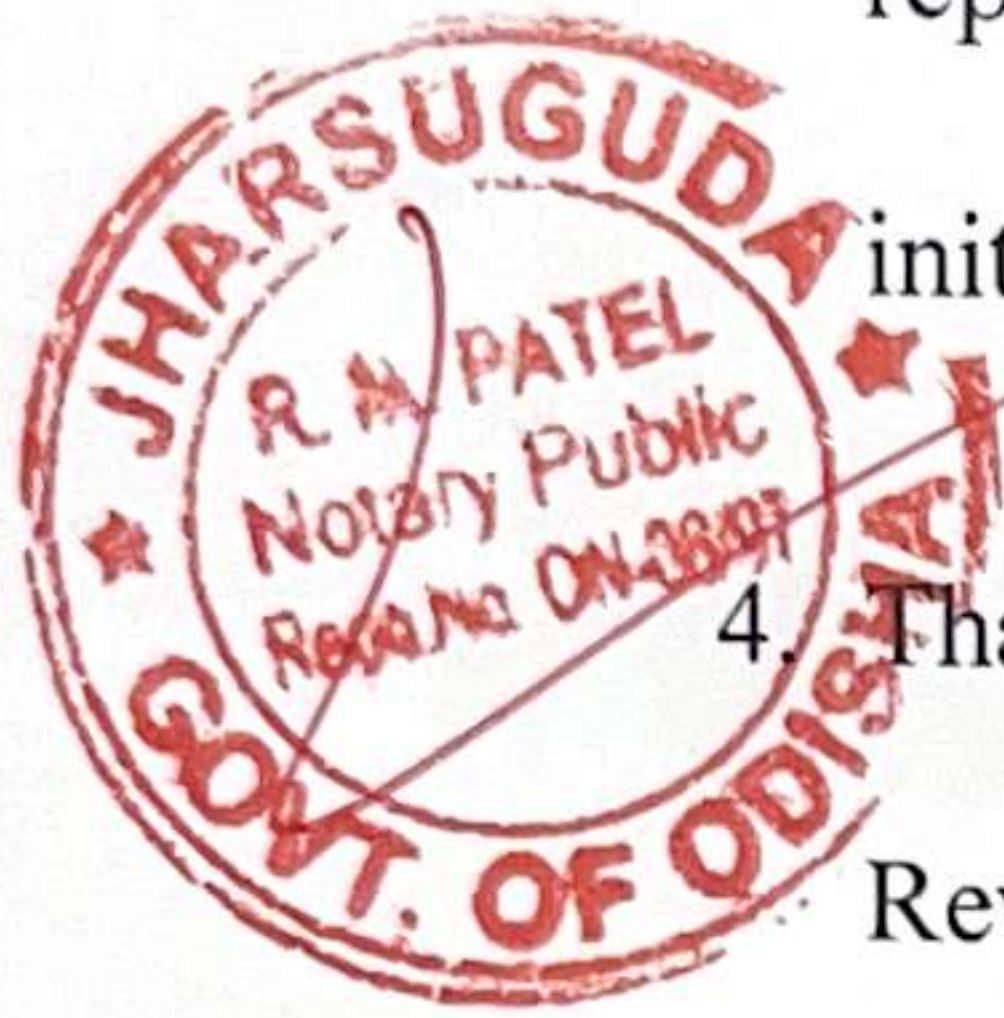
3. That I further say that upon receipt of the Notice of this Hon'ble Tribunal dated 22.09.2025, the matter was immediately taken up by the Revenue

Sadakar Kumbhar

Tahasildar
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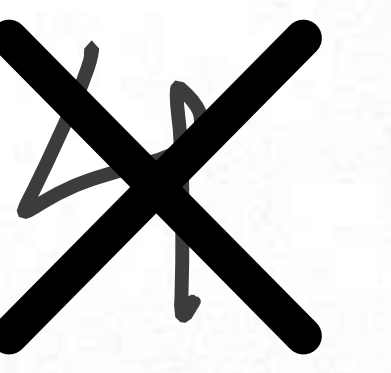
Department for verification of factual position. The District Collector, Jharsuguda (Respondent No. 2) vide Letter No. 17293/Judl. dated 17.11.2025 directed the undersigned to furnish the present status regarding the subject land. Accordingly, a field inspection was conducted through the Revenue Inspector, and based on the detailed report dated 24.11.2025, appropriate enforcement action has been initiated and is being vigorously pursued in accordance with law.



4. That I say that pursuant to the directions of Respondent No. 2, the Revenue Inspector, conducted a thorough field inspection and enquiry at Mouza Marakuta on 24.11.2025. The inspection report reveals the following factual position:

Plot No.	Kisam	Total Area (Ac.)	Encroached (Ac.)	Status
132	Gramya Jungle	0.23	0.23	Encroached
138	Gramya Jungle	0.10	0.10	Encroached

Sadashy Kumbhar
Tahasildar
JHARSUGUDA



199	Gramya Jungle	0.30	0.30	Encroached
202	Gramya Jungle	0.60	0.60	Encroached
204	Gramya Jungle	1.70	1.70	Encroached
205	Gramya Jungle	0.31	0.31	Encroached
206	Gramya Jungle	3.28	3.28	Encroached
381	Gramya Jungle	2.16	2.16	Encroached
464	Gramya Jungle	1.00	0.84	Partially encroached
466	Gramya Jungle	0.25	0.25	Encroached



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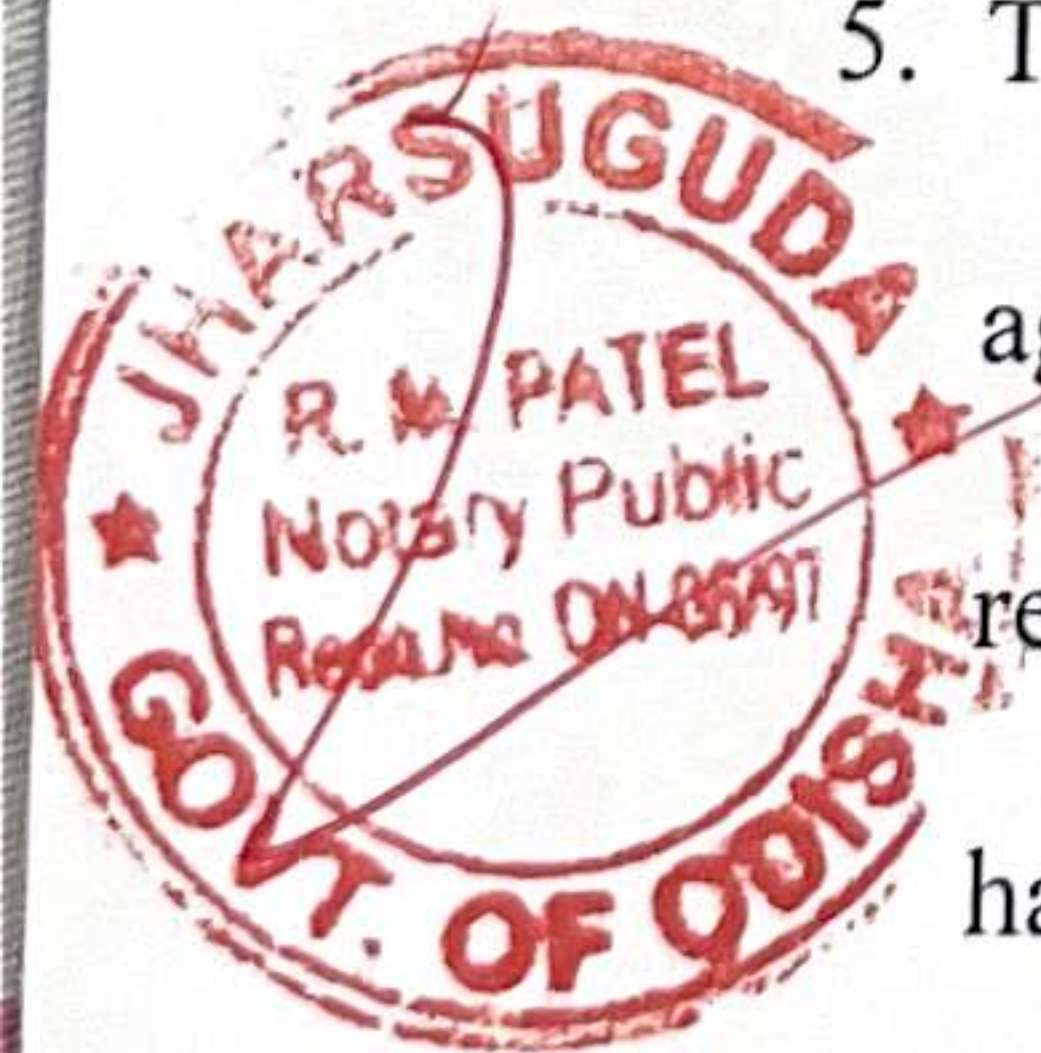


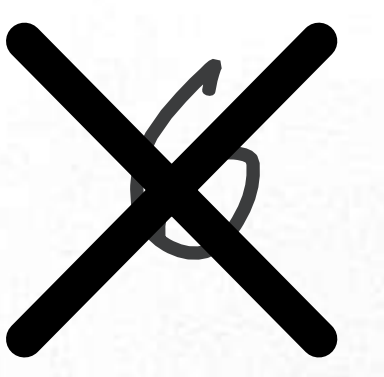
470	Gramya Jungle	0.70	0.70	Encroached
472	Gramya Jungle	0.12	0.12	Encroached
300	Gramya Jungle	4.60	Nil	Vacant (inside boundary)
318	Gramya Jungle	2.97	Nil	Vacant (outside boundary)
Total (14 plots)		18.160	10.590	12 plots encroached

Table: Encroachment Details - Khata No. 282, Mouza Marakuta

5. That I say that as per the field inspection report, out of the total 14 plots aggregating to Ac. 18.160 decimal under Khata No. 282 (Rakhit) recorded as 'Gramya Jungle' kisam, M/s Orissa Metaliks Private Limited has encroached upon 12 plots aggregating to Ac. 10.590 decimal by erecting boundary wall and industrial structures. Plot Nos. 300 (Ac. 4.600) and 318 (Ac. 2.970) remain vacant, though Plot No. 300 is

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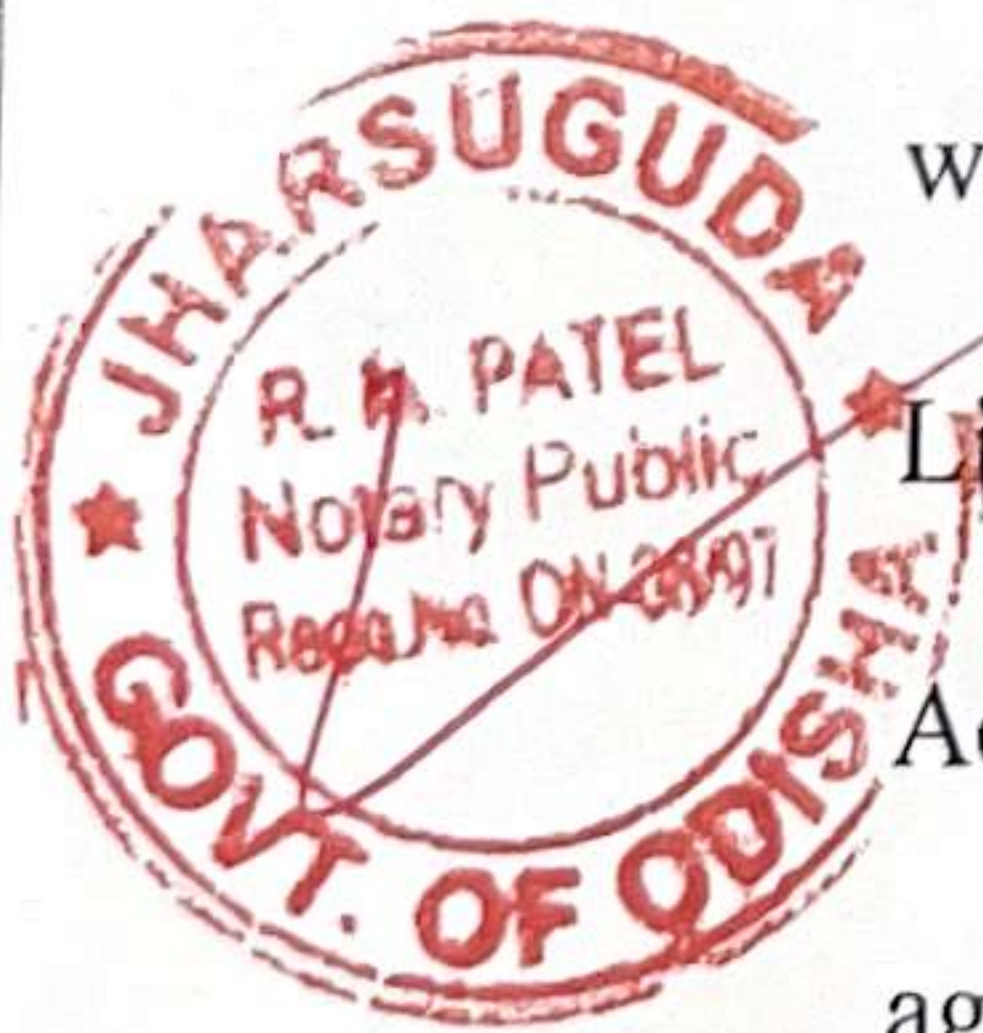


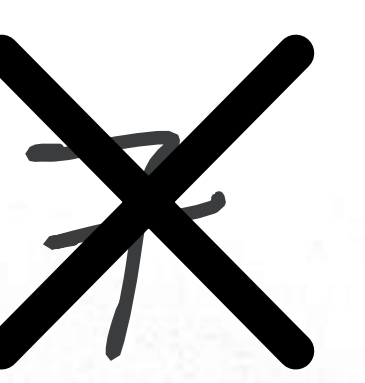
located inside the boundary of the company. A copy of Revenue Inspector Report dated 24.11.2025 is annexed herewith and marked as **Annexure-A**.

6. That I say that based on the aforesaid inspection report, a status report was submitted by the undersigned vide Letter No. 7716 dated 26.11.2025 to the Additional Government Advocate for necessary reference and action before this Hon'ble Tribunal. The said letter details the encroachment and confirms initiation of Encroachment Case No. 665/2025 under the Odisha Prevention of Land Encroachment (OPLE) Act, 1972. A copy of Letter No. 7716 dated 26.11.2025 is annexed herewith and marked as **Annexure-B**.

7. That I say that upon confirmation of unauthorized encroachment on Government land, Respondent No. 5 immediately initiated enforcement proceedings in accordance with law. Encroachment Case No. 665/2025 was registered on 21.11.2025 against M/s Orissa Metaliks Private Limited under the Odisha Prevention of Land Encroachment (OPLE) Act, 1972 for unauthorized occupation of the aforesaid 12 plots aggregating to Ac. 10.590 decimal of Gramya Jungle land. The Order Sheet of the said case records the registration, issuance of notices, and subsequent proceedings in detail. A copy of Encroachment Case No.

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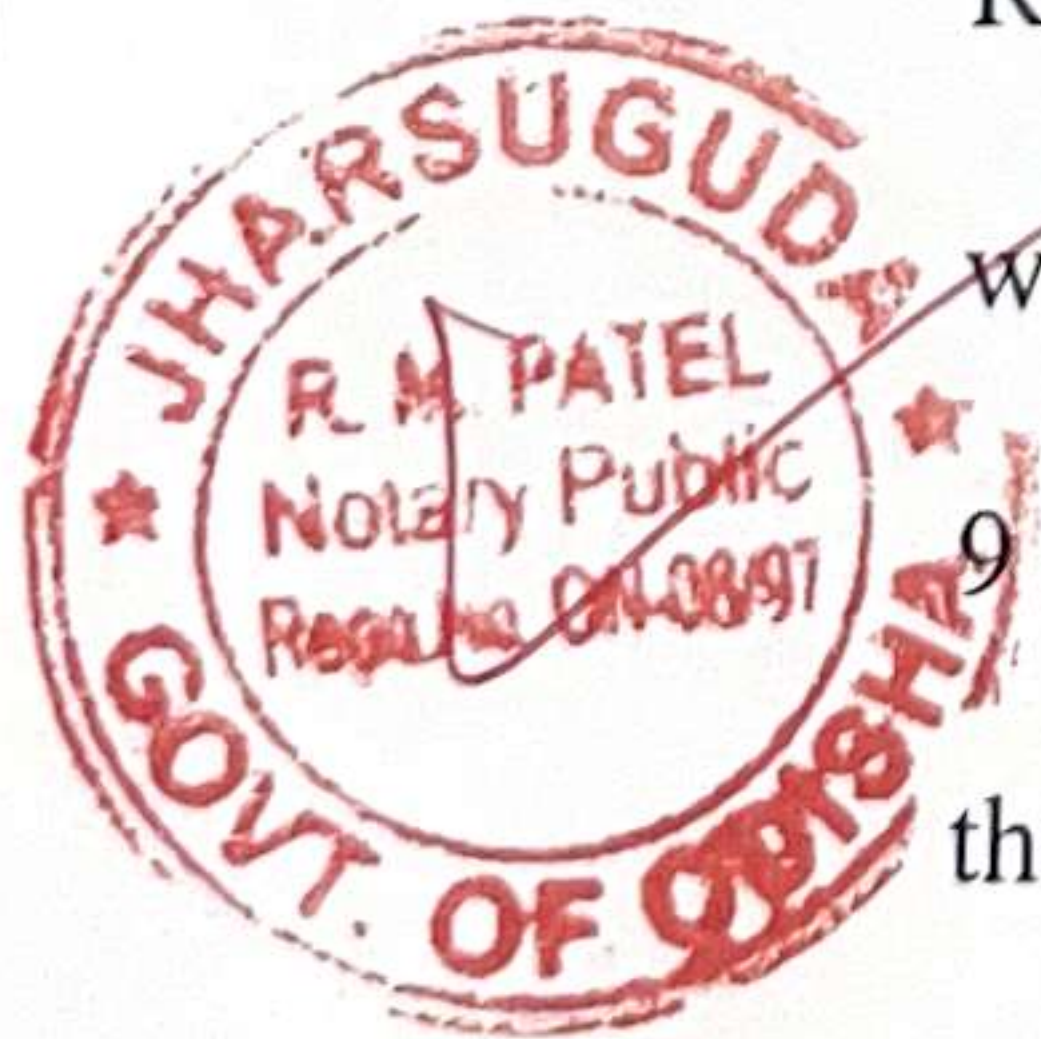


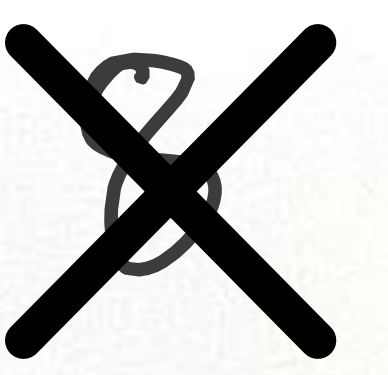
665/2025 Order Sheet is annexed herewith and marked as **Annexure-C**.

8. That I say that pursuant to registration of the encroachment case, a Notice in Form 'Ka' under Section 9 of the OPLE Act, 1972 was issued to Respondent No. 9 (M/s Orissa Metaliks Private Limited) vide PR No. 8101 dated 21.11.2025, directing them to appear before the undersigned on 06.12.2025 at 11:00 AM to show cause as to why action under Sections 4, 6, 7 and 8 of the OPLE Act should not be taken against them for such unauthorized occupation of Government land. The said notice was duly served upon Respondent No. 9. A copy of Notice in Form 'Ka' (PR No. 8101/21.11.2025) is annexed herewith and marked as **Annexure-D**.

9. That I say that on the scheduled date of 06.12.2025, Respondent No. 9 remained absent. However, a show cause reply was submitted by Respondent No. 9 in the office on 08.12.2025. Thereafter, a 2nd Notice was issued fixing the hearing date on 22.12.2025, but Respondent No. 9 again remained absent. Subsequently, a 3rd Notice was issued fixing the hearing on 06.01.2026. All these proceedings are recorded in the Order Sheet of Encroachment Case No. 665/2025 (Annexure-C).

Sadakar Kumbhar
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10. That I say that on 06.01.2026, Respondent No. 9 appeared and submitted a Time Petition praying to defer the case on the ground that the matter is pending before the Hon'ble National Green Tribunal, Kolkata in O.A. No. 167/2025 and proceeding with the encroachment case may lead to conflict and duplication of proceedings. The Time Petition was duly considered and rejected by the Court.

11. That I say that the Court proceeded to peruse the report of Revenue Inspector, and after examining the facts on 06.01.2026, passed an order recording the following:

- The encroached land is recorded in Government Khata No. 282 holding Plot Nos. 132, 138, 199, 202, 204, 205, 206, 381, 464, 466, 470, 472
- The kisam of the land as per RoR is Gramya Jungle
- As the encroached land is not settleable, the encroacher is liable for eviction from the case land with immediate effect

• The encroacher is liable to pay Assessment and Penalty as follows:

- Assessment: Rs. 24.00
- Penalty: Rs. 2,50,000/-

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— Total: Rs. 2,50,024/- (Rupees Two Lakh Fifty Thousand Twenty Four Only)

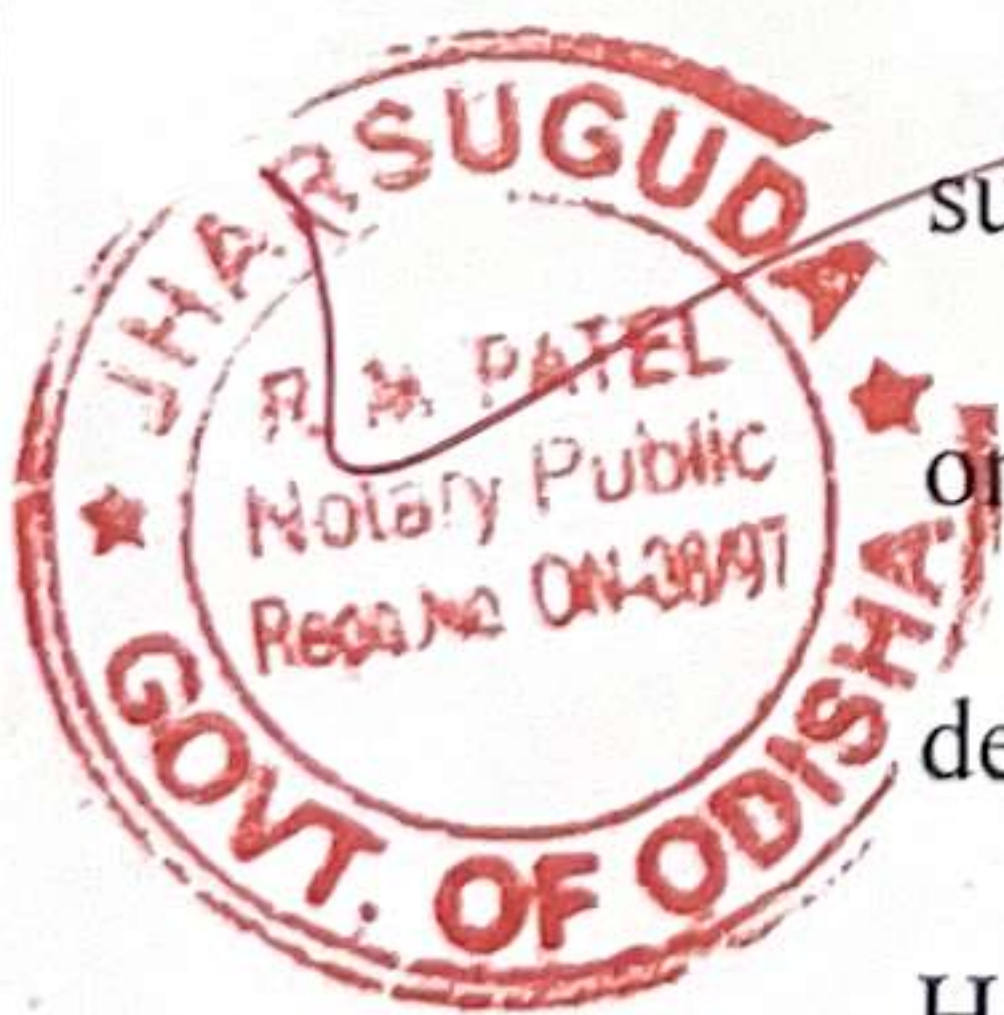
- The assessment and penalty does not confer any right over the encroached land
- It is ordered to evict the encroacher from the encroached land

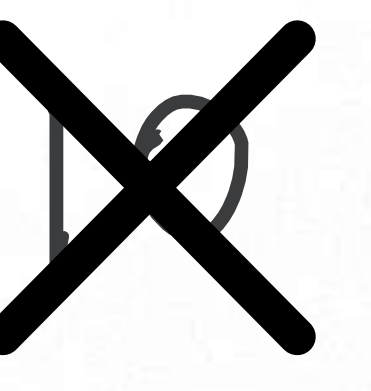
12. That I say that a copy of the Assessment and Penalty Order dated 06.01.2026 (recorded in the Order Sheet of Encroachment Case No. 665/2025) is annexed herewith and marked as **Annexure-E**.

13. That I say that pursuant to the above order, Notice in Form 'Kha' under Section 9/7(1) of the OPLE Act, 1972 read with Rule 6(1) was issued to M/s Orissa Metaliks Private Limited vide PR No. 8272 dated 06.01.2026, directing them to vacate the case land within 30 days from the date of receipt of the Notice. The said notice specifically states that the encroacher is directed to remove the encroachment within thirty days from the date of receipt of the notice failing which he will be summarily evicted from the land and any crop or other product raised on the land or any encroachment such as a building erected or a thing deposited thereon shall be liable to forfeiture. The Revenue Inspector, H. Katapali, has been authorized to carry out the eviction order and

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JHARSUGUDA





submit compliance if the encroacher fails to remove encroachment within the stipulated period. A copy of Eviction Notice in Form 'Kha' (PR No. 8272/06.01.2026) is annexed herewith and marked as **Annexure-F**.

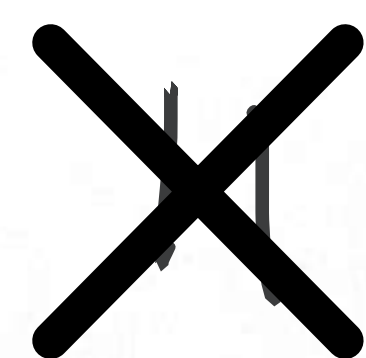
14. That I say that an updated status report was submitted vide Letter No. 196 dated 12.01.2026 to the Additional Government Advocate informing about the detailed proceedings including rejection of the Time Petition, assessment and penalty imposition, and issuance of eviction notice with deadline of 06.02.2026. A copy of Letter No. 196 dated 12.01.2026 is annexed herewith and marked as **Annexure-G**.

15. That I say that the subject plots are recorded in Revenue Records as belonging to Khata No. 282 (Rakhit - Reserved/Government Khata) under the kisam classification 'Gramya Jungle' (village forest land). The Record of Rights clearly indicates that these are Government lands. The classification 'Gramya Jungle' in revenue records indicates that the land bears forest character.

16. That I say that the Applicant filed an RTI application before the Divisional Forest Officer (DFO), Jharsuguda, seeking information

Sardar K. K. Sharma
Tahasildar
JHARSUGUDA





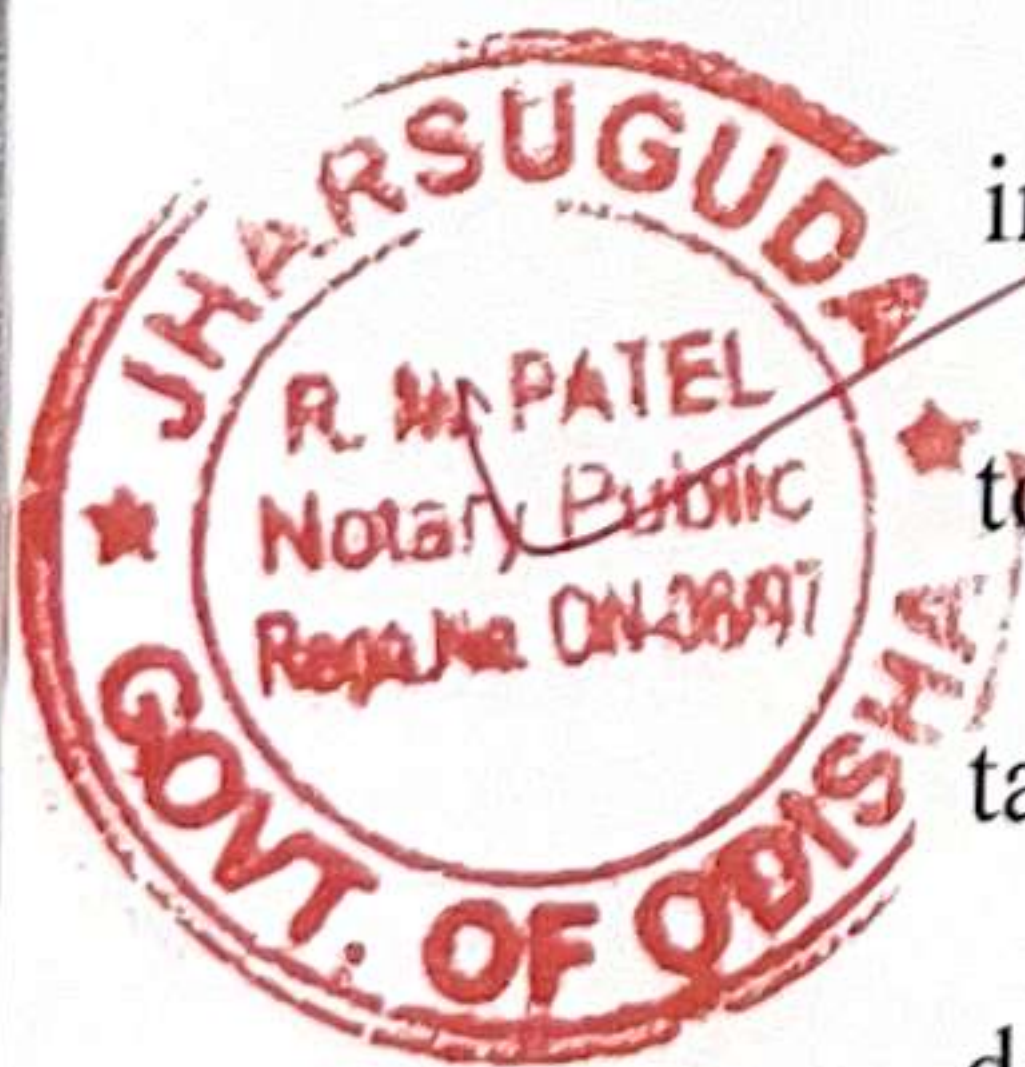
regarding forest clearance obtained by Respondent No. 9. In response, DFO Jharsuguda vide Letter dated 02.08.2025 confirmed that:

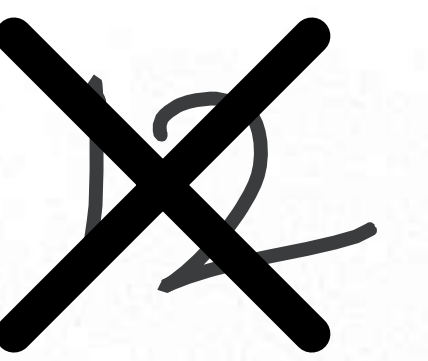
- The erstwhile M/s MSP Metalics Limited had applied for diversion of 5.229 hectares of forest land for expansion of existing steel plant.
- Due to non-compliance with shortfalls and lapse of more than two months, the proposal was struck off and returned vide Letter No. 1302 dated 26.05.2015
- The User Agency was advised to resubmit fresh application online through OSMFCP (Online Submission and Monitoring of Forest Clearance Proposals)
- Till date, the User Agency has not obtained forest clearance in respect of the above project
- Hence, there is no question of supply of Stage-I/Stage-II approval.

17. That I say that the Applicant's allegation that public authorities, including Respondent Nos. 1, 2 and 5, have allowed Respondent No. 9 to operate despite non-obtainment of forest clearance and have failed to take action is factually incorrect and denied. The facts on record clearly demonstrate that:

Sadaker Kumar

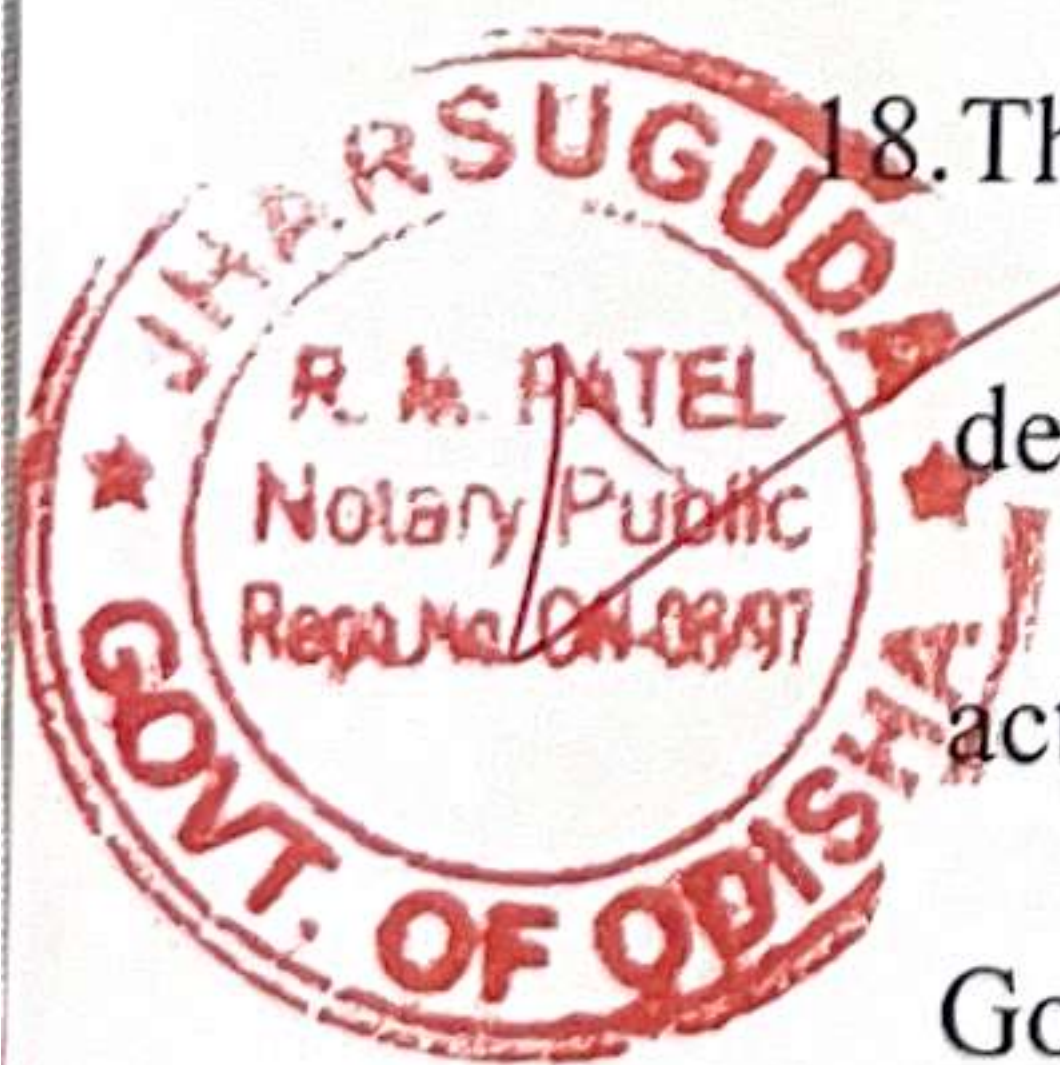
Tahasildar
JHARSUGUDA





- Immediately upon receipt of Notice from this Hon'ble Tribunal, field inspection was conducted on 24.11.2025
- Encroachment Case No. 665/2025 was registered on 21.11.2025 under OPLE Act, 1972
- Show cause notice in Form 'Ka' was issued on 21.11.2025 and duly served
- Despite multiple opportunities, Respondent No. 9 remained absent and then sought adjournment through Time Petition
- The Time Petition was rejected
- Assessment and penalty of Rs. 2,50,024/- was imposed on 06.01.2026
- Eviction notice in Form 'Kha' was issued on 06.01.2026 with 30 days' time to vacate (deadline: 06.02.2026)
- The matter is being pursued with utmost diligence and in accordance with law

Sadaka Kumbhar
Tahasildar
JHARSUGUDA



18. That I say that the allegation of "inaction" is therefore misconceived and denied. The Revenue authorities have taken swift, decisive, and lawful action within their jurisdiction under the OPLE Act, 1972 to protect Government land and initiate eviction proceedings. The enforcement

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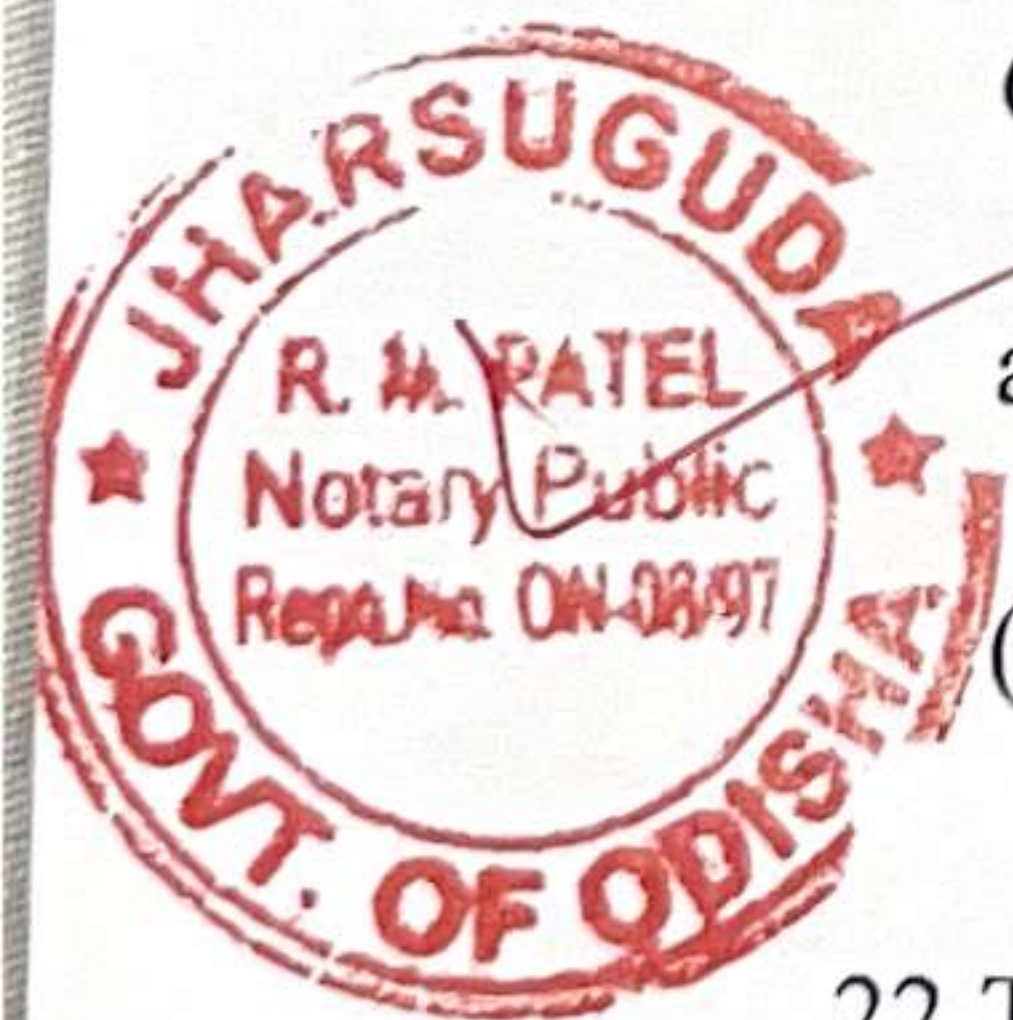
process is being carried out in a time-bound and legally compliant manner.

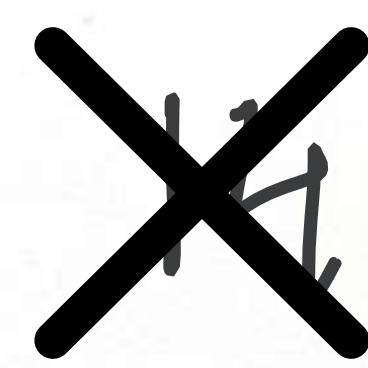
19. That I say that it is respectfully submitted that the subject land, being recorded as 'Gramya Jungle' kism in revenue records, attracts the provisions of both revenue law (for protection of Government land) and forest law (for protection of forest character). While the Revenue authorities have jurisdiction to initiate eviction proceedings under OPLE Act, 1972 for encroachment on Government land, the question of forest clearance under Section 2 of the Forest Conservation Act, 1980 falls within the domain of forest authorities and the Ministry of Environment, Forest and Climate Change (MoEFCC).

20. That I say that Respondent Nos. 1, 2 and 5 have taken all appropriate action within their jurisdiction and competence. The matter relating to environmental clearance, forest clearance, and compliance with Forest Conservation Act, 1980 is being addressed by the concerned forest authorities (Respondent No. 6 - DFO Jharsuguda) and the MoEFCC (Respondent Nos. 7 and 8).

22. That I say that Respondent Nos. 1, 2 and 5 are committed to ensuring effective coordination between Revenue, Forest, and Pollution Control

Sardar Kumbhar
Tahasildar
JHARSUGUDA





authorities to ensure comprehensive enforcement action for protection of Government land and compliance with all applicable laws.

23. That I say that the facts stated above are true to the best of my knowledge and belief derived from official records, field inspection reports, revenue records, and departmental proceedings. Nothing material has been concealed therefrom.

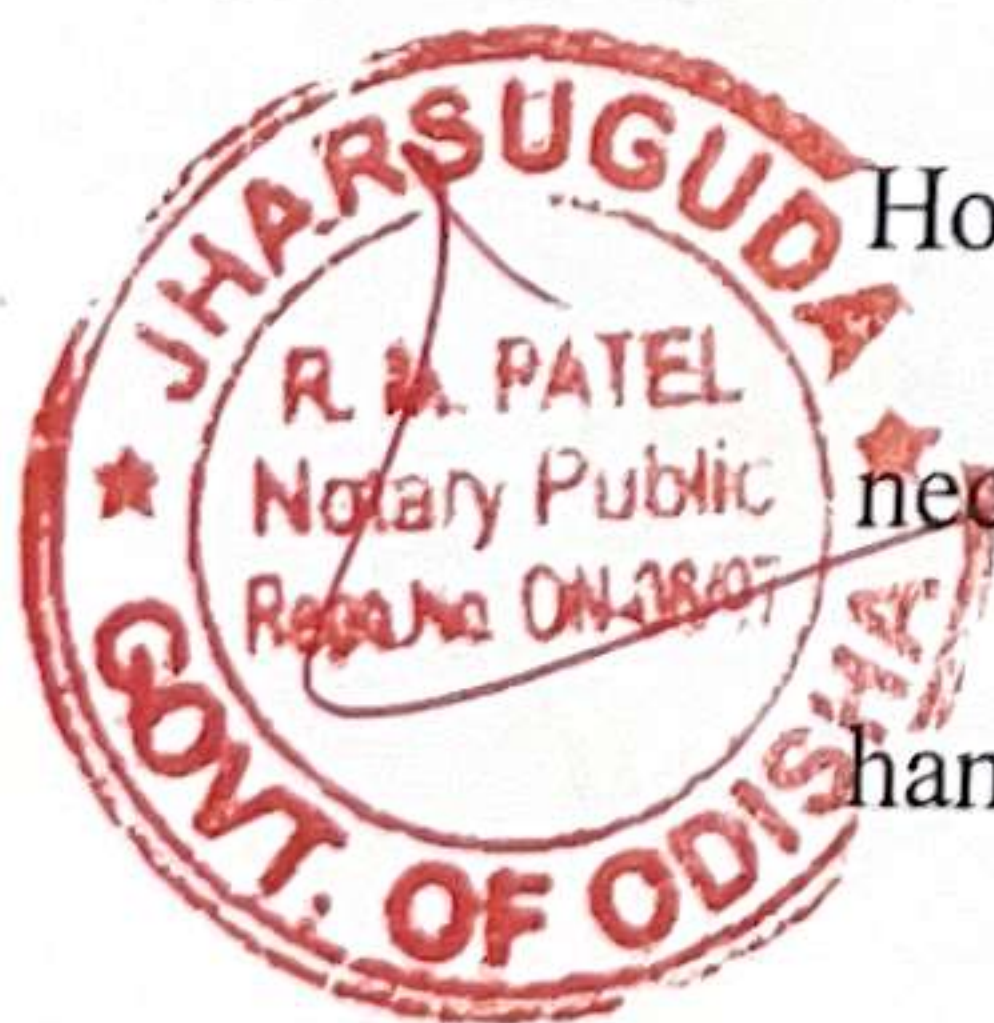
24. That I say that Respondent Nos. 1, 2 and 5 reserve the right to file any additional affidavit, if required by this Hon'ble Tribunal for the just and proper adjudication of the present case.

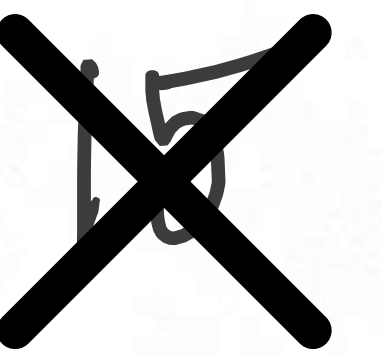
25. That I say that the facts which are not specifically denied in the present Counter Affidavit are deemed not to have been admitted and are considered as denied by Respondent Nos. 1, 2 and 5.

26. That I say that Respondent Nos. 1, 2 and 5 further crave liberty of this Hon'ble Tribunal to submit any other facts/averments/grounds, if necessary, for proper and effective adjudication of the present issues at hand.

27. That I say that the facts stated as above are true to the best of my knowledge and belief and nothing material has been concealed therefrom.

Sadakar Kumar
Tahasildar
JHARSUGUDA





PLACE:

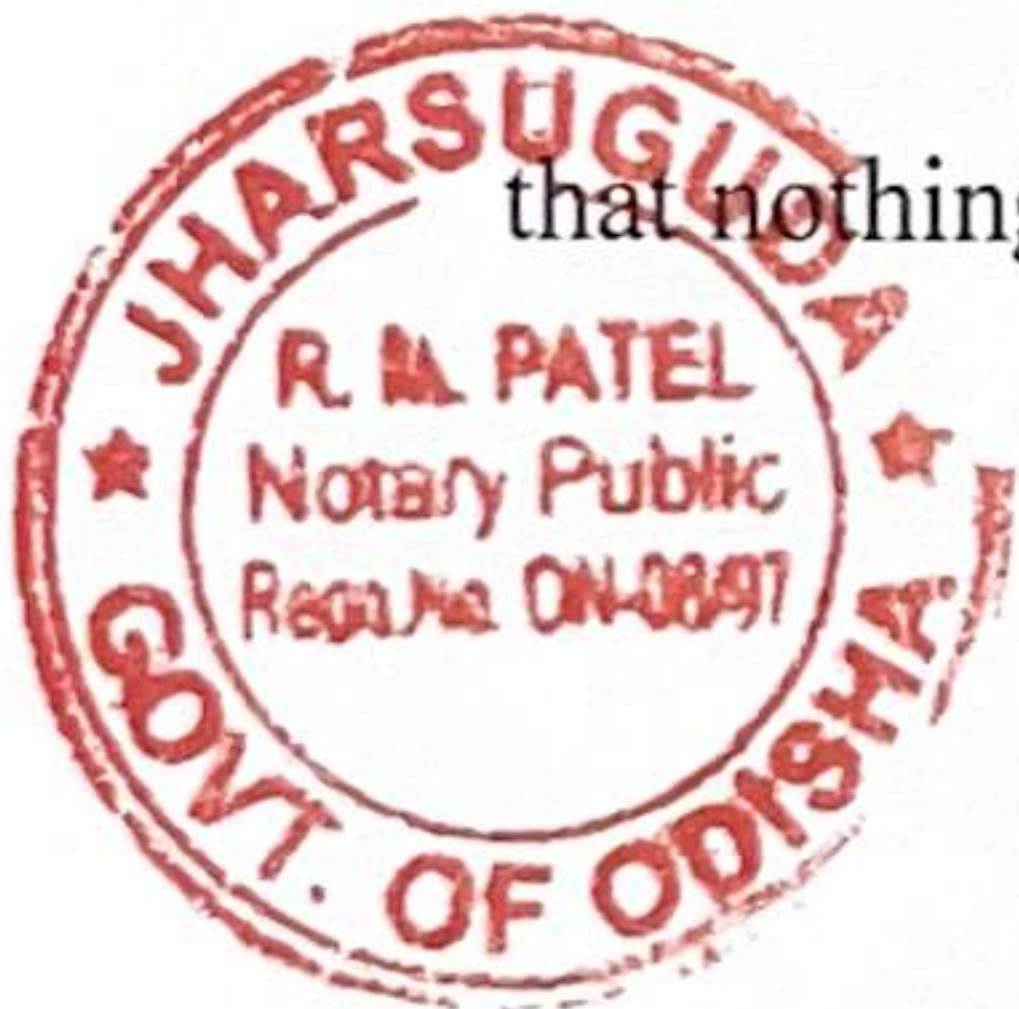


Sadakari Kumbhar

DATE: /02/2026

DEPONENT
JHARSUGUDAVERIFICATION

Verified at Jharsuguda on this 5th day of February, 2026, that the contents of the above affidavit are true and correct to the best of my knowledge and information derived from records, that nothing stated therein is false and that nothing material has been concealed therefrom.



PLACE:

JharsugudaDATE: 5/02/2026

Sadakari Kumbhar

DEPONENT
Tahasildar
JHARSUGUDA

R. M. Patel
Notary, Jharsuguda
Regd. No. ON-08/97
Mob:- 9861018602

BEFOR



EEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No. 167 / 2025/EZ

SATRUGHAN MEHER

APPLICANT

VERSUS

STATE OF ODISHA&ORS

RESPONDENTS

Before Raghmani Patel
 Notary, Jharsuguda (Odisha)
 Regd. No. ON-06/97
 Sl. No. 24 Date 5/2/26

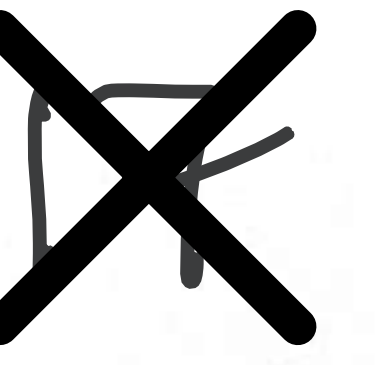
AFFIDAVIT IN SUPPORT

I, **Sadakar Kumbhar**, aged about **55 years**, S/o **Balamani Kumbhar** at present serving as Tahsildar, Jharsuguda (i.e. Respondent No. 5) do hereby solemnly affirm and state as follows:

1. That I am the Respondent No. 5 in the present matter and that I am also the authorized representative of Respondent No. 1 and Respondent No. 2 in the captioned matter and as such I am duly competent to swear the present affidavit.
2. I state that I have read the contents of the accompanying counter which has been drafted upon my instructions and state that the contents thereof are true and correct to the best of my knowledge and belief.

Sadakar Kumbhar
 DEPONENT
 Tahasildar
 JHARSUGUDA

PART OF DOCUMENT
5/2/26
 R.M. Patel
 Notary, Jharsuguda
 Regd. No. ON-06/97

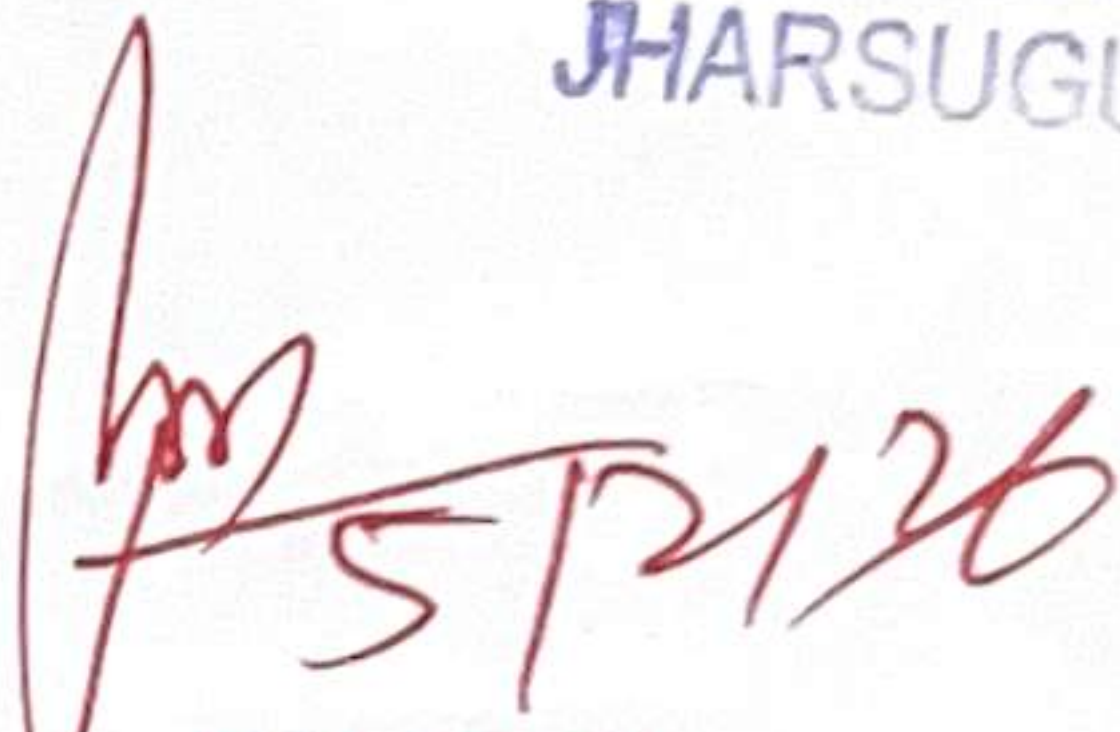


Verified at Jharsuguda on this 5th day of February, 2026 that the contents of my affidavit are true and correct, no part of it is false and nothing material has been concealed therefrom.

Sadakar Ramshari

DEPONENT

JHARSUGUDA


R.M. Patel
Notary, Jharsuguda
Regd. No. ON-06/97
Mob:- 9861018602

13

OFFICE OF THE REVENUE INSPECTOR – H. KATAPALI

Letter No. 187

Date- 24/11/2025

Sumit
24.11.2025
TahasilDar
JHARSUGUDA

The Tahasildar, Jharsuguda

Sub:- Regarding submission of Status report in respect of O.A. Case No. 167/2025/EZ filed by
Satrugan Meher Vrs. State of Odisha.

Ref:- District Office Letter No. 17293/Judl. Dtd. 17/11/2025

Sir,

With reference to the subject cited above, an enquiry has been conducted at mouza
Marakuta and hereby submitting the status report as follows:-

Sl.No.	Village	Khata No.	Plot No.	Kisam	Total Area (in Ac.)	Encroached Area (in Ac.)	Remarks
1	Marakuta	282 <i>Rakhita</i>	132	Gramya Jungle	0.23	0.23	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.
2			138		0.10	0.10	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.
3			199		0.30	0.30	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.
4			202		0.60	0.60	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.
5			204		1.70	1.70	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.
6			205		0.31	0.31	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.
7			206		3.28	3.28	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.

19/06/2019
 671
 21/7/19
 671

8		300		4.60	Nil	Remained Vacant and is outside the boundary of M/s Orissa Metallica Limited
9		381		2.16	2.16	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.
10		464		1.00	0.84	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.
1		466		0.25	0.25	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.
2		470		0.70	0.70	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.
		472		0.12	0.12	The plot is encroached by M/s Orissa Metallica Limited and is inside the boundary of the said company.
		318		2.97	Nil	Remained Vacant and is outside the boundary of M/s Orissa Metallica Limited

Further, encroachment case has ^{been} booked against said M/s Orissa Metallica Limited village Marakuta.

This is for your kind information and necessary action.

Yours faithfully,
 Revenue Inspector
 Hansamora, Katapali

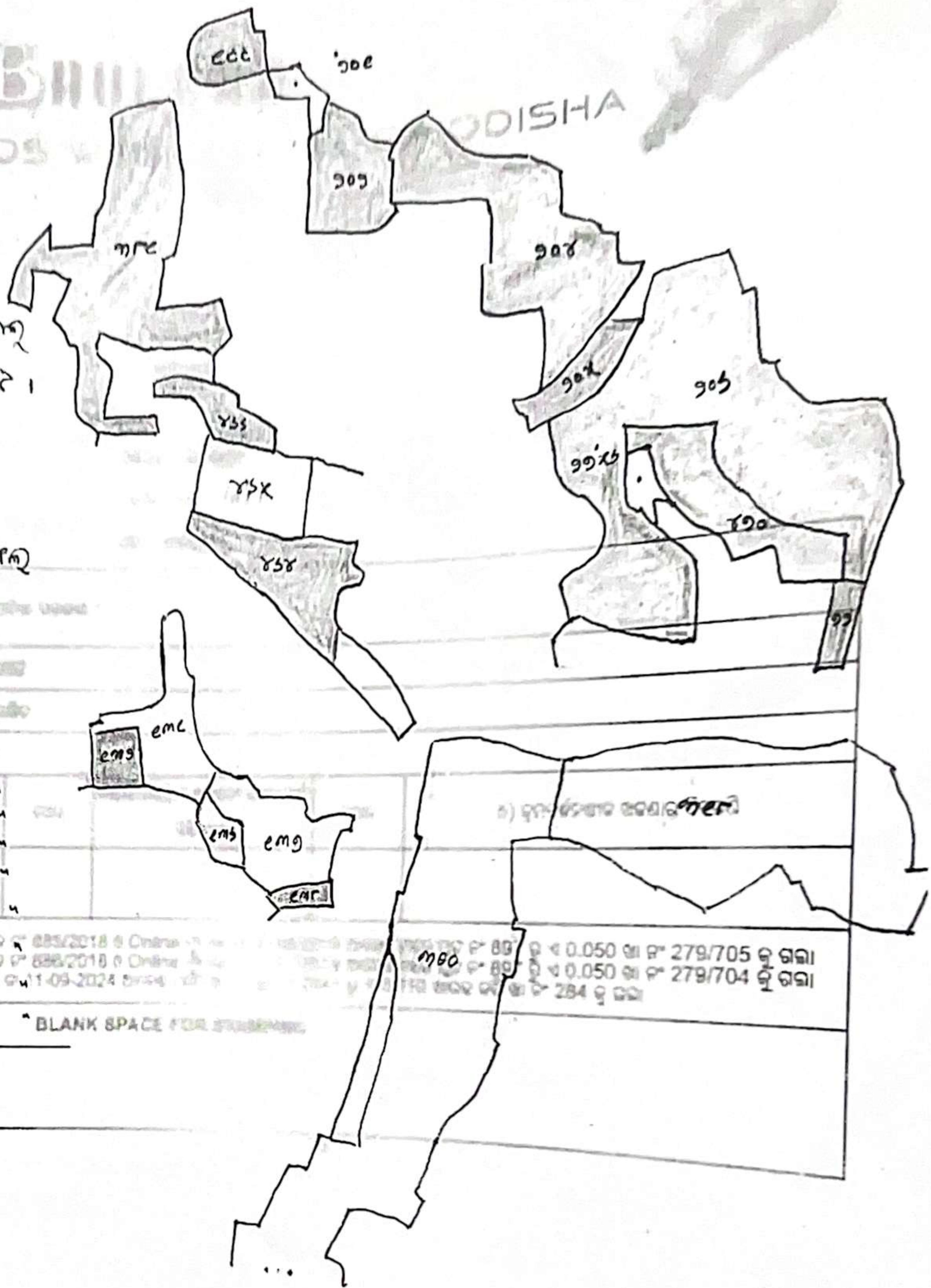
Tahasildar
 HARSUGUDA

20

ବିବରଣୀ: ମୃତ୍ୟୁ
 ଥାନା: ଝାଞ୍ଜିଗୁଡ଼ା
 ଡିସ୍ଟ୍ରିକ୍ଟ: ଝାଞ୍ଜିଗୁଡ଼ା
 ଜିଲ୍ଲା: ଝାଞ୍ଜିଗୁଡ଼ା
 ସେକ୍ସ ୧୫ = ୧ ମାଲିକ

ମେଜିଷ୍ଟ୍ରେଟ୍ ଜମାଦାରଙ୍କୁ ନିମ୍ନଲିଖିତ ନକ୍ସା
 ଓ ମାଲିକ ଚିହ୍ନିତ ଫୋଟୋ ଉପରେ ।

ସା.ନଂ	ପ୍ଲଟ୍ ନଂ	ଫାକ୍ଟର	କିମ୍ବଦନ୍ତୀ
୩୭୭	୧୩୭	୪.୦୭୩ ଟି	ଗ୍ରା.ଜମାଲ
"	୧୩୮	୦.୧୦ ଟି	"
"	୧୩୯	୦.୩୦ ଟି	"
"	୨୦୨	୦.୫୦ ଟି	"
"	୨୦୪	୧.୭୦ ଟି	"
"	୨୦୫	୦.୩୧ ଟି	"
"	୨୦୬	୩.୨୮ ଟି	"
"	୩୦୦	୪.୫୦ ଟି	"
"	୩୮୧	୨.୧୫ ଟି	"
"	୪୫୪	୦.୮୪ ଟି	"
"	୪୫୫	୦.୨୪ ଟି	"
"	୪୭୦	୦.୭୦ ଟି	"
"	୪୭୨	୦.୧୨ ଟି	"
"	୩୧୮	୨.୧୭ ଟି	"



ମାଲିକ ୧୩୭ ୧୪୫୫ ୦.୧୮.୧୫ ଟି

Revenue Inspector
 Namur, Ketanali

Tahasilidar
 GERSUGUDA

20A

Mouza: Marakuta

Thana: Jharsuguda

Tahasil: Jharsuguda

Dist: Jharsuguda

Scale 16" = 1 mile

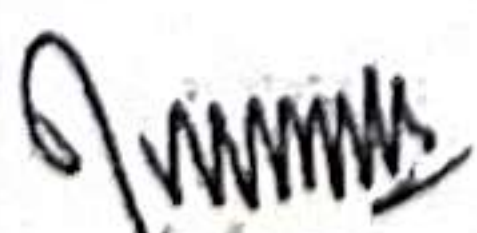
Red Colour shown of the
major Settlement map.

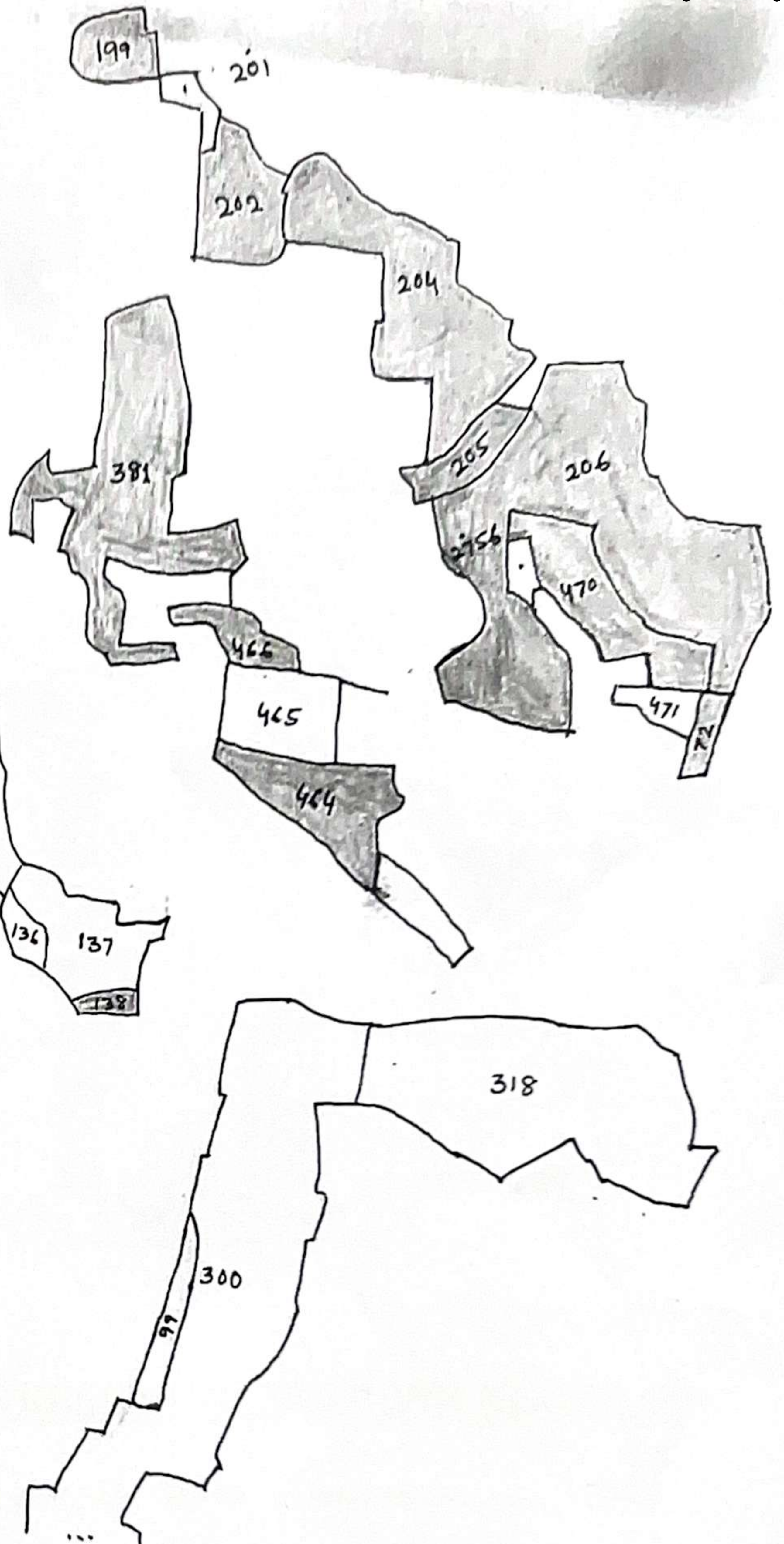
Kh No	Plot No	Area	Kesam
282	132	Ac-0.23	Gra. Jangal
"	138	0.10	"
"	199	0.30	"
"	202	0.60	"
"	204	1.70	"
"	205	0.31	"
"	206	3.28	"
"	300	4.60	"
"	381	2.16	"
"	464	0.84	"
"	466	0.25	"
"	470	0.70	"
"	472	0.12	"
"	318	2.97	"

Total 1 Khata 14 plots A-18.16 dec,


 R. N. S. Murmu
 Tahasildar, Katapali

"True Copy attached"


 Tahasildar
 JHARSUGUDA



TRANSLATED FROM ODIA VERSION TO ENGLISH VERSION

Mouza- Marakuta

Police Station:- Jharsuguda

Tahasil:- Jharsuguda

District:- Jharsuguda

Scale 16" =1 Miles

The red colour indicated the copy of the Major Settlement Naksha/Map

LAND SCHEDULE

Mouza/Village	Khata No.	Plot No.	Area in Ac.	Kisam
Marakuta	282	132	0.230	Gramya Jungle
		138	0.100	Gramya Jungle
		199	0.300	Gramya Jungle
		202	0.600	Gramya Jungle
		204	1.700	Gramya Jungle
		205	0.310	Gramya Jungle
		206	3.280	Gramya Jungle
		300	4.600	Gramya Jungle
		381	2.160	Gramya Jungle
		464 (P)	0.840	Gramya Jungle
		466	0.250	Gramya Jungle
		470	0.700	Gramya Jungle
		472	0.120	Gramya Jungle
		318	2.970	Gramya Jungle
TOTAL	1 Khata	14 nos of Plot	Ac. 18.160	

PAGE-21-23

TRANSLATED FROM ODIA VERSION TO ENGLISH VERSION

This is the Record of Right of Khata No- 282 of Mouza- Marakuta where the encroached plots are available with Gramya Jungle Kisam.

"True Typed copy"

Tahasil
JHARSUGUDA

BHULCHH

LAND RECORDS WEB PORTAL OF ODISHA

Schedule I Form No.39-A

ଖତିୟାନ

ମୌଜା : ମରାହୁଡ଼ା

ତହସିଲ : ଖାରସୁଗୁଡ଼ା

ଥାନା : ଖାରସୁଗୁଡ଼ା

ତହସିଲ ନମ୍ବର : 184

ଥାନା ନମ୍ବର : 21

ବିଭା : ଖାରସୁଗୁଡ଼ା

କମିସନର ନାମ ଓ ଖେତାବ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର				ଓଡ଼ିଶା ସରକାର 1		
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର				282		
2) ପ୍ରକାର ନାମ, ପିତାଙ୍କ ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ				ରକ୍ଷିତ		
3) ସ୍ବତ୍ତ୍ୱ						
4) ଦେୟ :	କରକର	ଖରଣା	ସେୟ	ନିଜର ସେୟ ଓ ଅନ୍ୟାନ୍ୟ ସେୟ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖତିୟାନ ବିବରଣୀ
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ		ଏଡି. ଏଲ. ଓ. ଲିଡି କେ ନଂ 885/2018 ଓ Online ନ୍ୟୁ କେ ନଂ 4158/2019 ଆଦେଶ ମତେ ପୁର ନଂ 897 ରୁ ଏ 0.050 ଖା ନଂ 279/705 କୁ ଗଲା ଏଡି. ଏଲ. ଓ. ଲିଡି କେ ନଂ 886/2018 ଓ Online ନ୍ୟୁ କେ ନଂ 4157/2019 ଆଦେଶ ମତେ ପୁର ନଂ 897 ରୁ ଏ 0.050 ଖା ନଂ 279/704 କୁ ଗଲା ମିଶ୍ର କେ ନଂ 2/2023 ତା 11-09-2024 ଆଦେଶ ମତେ ଖା ନଂ ପୁର ନଂ 2547 ରୁ ଏ 0.110 ଖାରଜ କରି ଖା ନଂ 284 କୁ ଗଲା				

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ଅଗ୍ନି ପ୍ରକାଶନ ତାରିଖ - 28/06/1976

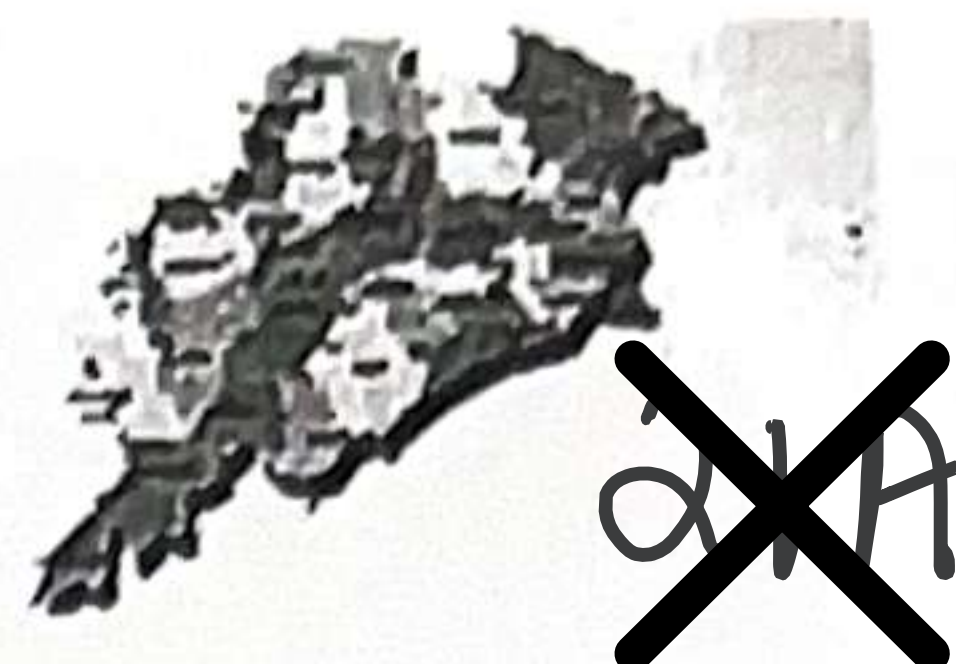
ଖତିୟା ଧାର୍ଯ୍ୟ ତାରିଖ -

[Signature]
 Tahasildar
 JHARSUGUDA



BHULCKH

LAND RECORDS WEB PORTAL OF ODISHA



Schedule I Form No.39-A

Invoice

District: Marakuta

Tehsil: Jharsuguda

Police Station: Jharsuguda

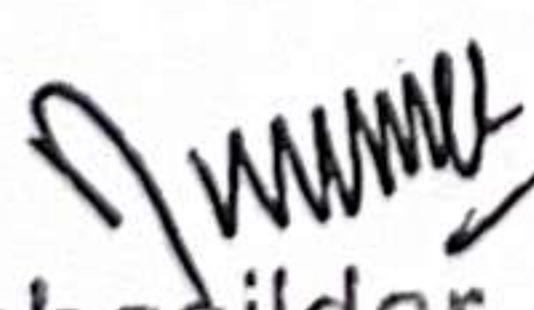
Tehsil Number: 184

Police Station Number: 21

District: Jharsuguda

Name of the landlord and serial number of the Khewat or Khatian				Government of Odisha 1		
1) Serial number of the invoice				282		
2) Name of the people, father's name, caste and place of residence				Protected (Rakht)		
3) License						
4) Payment:	Watermaker	Rent	Cess	Passover cess and other cesses, if any	Total	5) Progressive payment schedule
6) Special attachments, if any		H. L. O. Lease No. 885/2018 and Online M. No. 4158/2019 order moved from Plot No. 897 to Kha No. 279/705 H. L. O. Lease No. 886/2018 and Online M. No. 4157/2019 order moved from Plot No. 897 to Kha No. 279/704 M. No. 2/2023 dated 11-09-2024 order moved from Kha No. Plot No. 2547 to Kha No. 284 by rejecting it				
BLANK SPACE FOR STAMPING						
Last published date - 28/06/1976						
Due date for payment -						

"True Typed copy"


 Tahasildar
 JHARSUGUDA

22

122	ଗୋବର		2	9100		ଡିଆର କେସ ନମ୍ବର 15/97, ତା 19.03.98 ଏ 0.62, ଖାରଜ କରି ଖାତା ନମ୍ବର 285, ରେ ଦରଜ
124	ଗୋବର		0	0100		
125	ଗୋବର		0	2900		
127	ଗୋବର		4	4200		
128	ଗୋବର		0	1200		
129	ଗୋବର		0	2700		
132	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2300		
133	ଗୋବର		0	8700	0.3521	
134	ଗୋବର		0	1200		
136	ଗୋବର		0	1700		
138	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1000		
139	ଗୋବର		2	0800	0.8417	
155	ଚାଲ	ପାଣିଚାଲ	0	2500		
157	ଚାଲ	ପାଣିଚାଲ	1	1600		
199	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3000		
202	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	6000		
204	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	7000		
205	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3100		
206	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		3	2800		
300	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		4	6000		
302	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2200		
312	ଚାଲ	ପାଣିଚାଲ	0	4600		
318	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		2	9700		

Sumit
Tanasidhar
JHARSUGUDA

ହାର କରନ ବେଞ୍ଚା ସାଧାରଣ,
ବେଆରନ ବେଞ୍ଚା ବାବଦ, ପଦା
ପିତା ହସପର ପଦା, ବାବଦ ପଦା
ବାବଦର କମୋଦା

352	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1400	
356	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	7300	
381	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		2	1600	
438	ଟାଲ	ପାଣିଚାଲ	0	2900	
464	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	0000	
466	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2500	
470	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	7000	
472	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	1200	
480	ସର୍ବ ସାଧାରଣ ସୋରାସ		0	3700	ସୁଆନ ପାଇଁ ସଂରକ୍ଷିତ ।
520	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	2200	
556	ଟାଲ	ପାଣିଚାଲ	0	6700	
646	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	3500	
652	ଟାଲ	ପାଣିଚାଲ	0	5600	
660	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		1	0000	
678	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		0	0300	
759	ଟାଲ	ପାଣିଚାଲ	0	1500	
760	ଆଡି	କଟାଆଡି	0	1600	
761	ବନ୍ଧ	ମିଶାବନ୍ଧ	0	5500	
762	ଆଡି	ବନ୍ଧଆଡି	0	0900	
764	ଆଡି	ବନ୍ଧଆଡି	0	2000	
765	କଟା	ମହାବେଦବେଦା	0	1900	
767	ଆଡି	ବନ୍ଧଆଡି	0	2100	
802	ବନ୍ଧ	ଚନ୍ଦ୍ରାଡି ପାଣି ବନ୍ଧ	0	0700	
807	ବନ୍ଧ	ଚନ୍ଦ୍ରାଡି ପାଣି ବନ୍ଧ	0	0700	
815	ବନ୍ଧ	ଚନ୍ଦ୍ରାଡି ପାଣି ବନ୍ଧ	0	0400	
816	ବନ୍ଧ	ଚନ୍ଦ୍ରାଡି ପାଣି ବନ୍ଧ	0	1100	
845	ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ		4	4700	

Tahasildar
 HARSUGUDA

ତାରିଖ 24.01.86 ମତେ,
 ଚନ୍ଦ୍ରପୁର ଡାକର ଥାନାରେ,
 ଆନୁରୋଧ

2252

23A (22)

122	Gochar		2	9100		
124	Gochar		0	0100		DR Case No. 15/97, dated 19.03.98 Ac 0.62, Recorded in Khata No. 285,
125	Gochar		0	2900		
127	Gochar		4	4200		
128	Gochar		0	1200		
129	Gochar		0	2700		
132	Rural forest		0	2300		
133	Gochar		0	8700	0.3521	
134	Gochar		0	1200		
136	Gochar		0	1700		
138	Rural forest		0	1000		
139	Gochar		2	0800	0.8417	
155	Taal	Water tank	0	2500		
157	Taal	Water tank	1	1600		
199	Rural forest		0	3000		
202	Rural forest		0	6000		
204	Rural forest		1	7000		
205	Rural forest		0	3100		
206	Rural forest		3	2800		
300	Rural forest		4	6000		
302	Rural forest		0	2200		
312	Canal	Water channel	0	4600		Major Type of land Berna common, illegal encroachment Kartik, Ganda S/o- Haldhar Ganda, Caste- Ganda Vill- Jamera
318	Rural forest		2	9700		

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Tahasildar
IHARSUGUDA

2253

238 (23)

352	Rural forest		0	1400	
356	Rural forest		0	7300	
381	Rural forest		2	1600	
438	Tall	Water tank	0	2900	
464	Rural forest		1	0000	
466	Rural forest		0	2500	
470	Rural forest		0	7000	
472	Rural forest		0	1200	
480	Most common		0	3700	Reserved for the cemetery.
520	Rural forest		0	2200	
556	Taal	Water Canal	0	6700	
646	Rural forest		0	3500	
649	Taal	Water Canal	0	5600	
660	Rural forest		1	0000	
678	Rural forest		0	0300	
759	Taal	Water Canal	0	1500	
760	Addie	Pond -Adi	0	1600	
761	Dam	Mirga tank	0	5500	
762	Addie	Pond Adi	0	0900	
764	Addie	Pond Adi	0	2000	
765	Pond	Mahadev Tank	0	1900	
767	Addie	Pond Adi	0	2100	
802	Basti	Thihadi Pali Basti	0	0700	
807	Basti	Thihadi Pali Basti	0	0700	
815	Basti	Thihadi Pali Basti	0	0400	
816	Basti	Thihadi Pali Basti	0	1100	
845	Rural forest		4	4700	Dated 24.01.86, as per the order of the Tehsildar, Area for House plot has been released.

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Tahasildar
HARSUGUDA

ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଝାରସୁଗୁଡ଼ା
TAHASIL OFFICE, JHARSUGUDA
DISTRICT- JHARSUGUDA (ODISHA) PIN: 768204
 E-mail : tah.jharsu-od@nic.in

Letter No.-7716 Date:26/11/2025

To

Sri Nikhil Aradhe,
 Addl. Govt. Advocate/Addl. Standing Counsel
 O/o- Advocate General, Odisha, Cuttack.

Sub: Submission of status report in respect of O.A. Case No- 167/2025/EZ filed by Satrugan Meher Vrs State of Odisha

Sir,

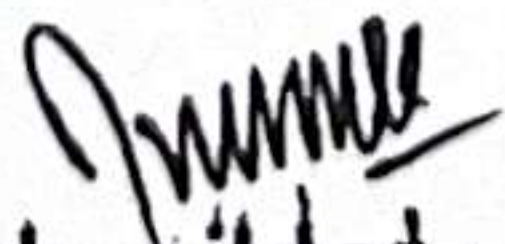
In inviting a reference to the subject cited above, it is submitted that one Sri Satrugan Meher, S/o Late Lingraj Meher, has filed an Original Application (O.A.) Case No. 167/2025/EZ before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in the matter of Satrugan Meher vrs. State of Odisha and others seeking the following relief relating to Environment (Protection) Act, 1986.

- 1) Direct the Moefcc to withdraw the EC letter dtd. 01/10/2024 from immediate effect for suppression of facts.
- 2) Direct the District Collector to restore the Forest Land and evict the private respondent from the Forest Land.
- 3) Direct the Private Respondent to remove structure exists over the forest land.
- 4) Constitute a committee to assess the environment compensation for illegal encroachment of forest land by the private respondent and recover the same.
- 5) Fix the accountability of the public authorities for their inaction and identify the officers who allowed the private respondent to operate while the private respondent does not have forest clearance.

The Hon'ble Tribunal has registered the aforesaid case and issued notices to all respondents vide Order dtd. 22.09.2025. In the said proceeding, the Collector, Jharsuguda, and the Tahasildar, Jharsuguda, have been arrayed as Respondent No. 2 and Respondent No. 5 respectively and the matter has been enlisted for hearing on 28.11.2025 before the Hon'ble Bench.

In this connection, the Collector, Jharsuguda, vide Letter No. 17293/Judl., dated 17.11.2025, has requested the undersigned to furnish the present position regarding the subject land involved in the aforesaid case.

Accordingly, the matter was referred to the Revenue Inspector, H. Katapali, to furnish the present status of the case land. Accordingly, the Revenue Inspector, H. Katapali, has submitted her report vide Letter No. 187 dated 24.11.2025.


 Tahasildar
 JHARSUGUDA

28

The report reveals that the Respondent No. 9, namely M/s Orissa Metaliks Private Limited, has encroached upon by a boundary wall with the plots-Plot No. 132 measuring Ac. 0.230 dec., Plot No. 138 measuring Ac. 0.100 dec., Plot No. 199 measuring Ac. 0.300 dec., Plot No. 202 measuring Ac. 0.600 dec., Plot No. 204 measuring Ac. 1.700 dec., Plot No. 205 measuring Ac. 0.310 dec., Plot No. 206 measuring Ac. 3.280 dec., Plot No. 381 measuring Ac. 2.160 dec., Plot No. 464 measuring Ac. 0.840 dec., Plot No. 466 measuring Ac. 0.250 dec., Plot No. 470 measuring Ac. 0.700 dec., and Plot No. 472 measuring Ac. 0.120 dec., aggregating to a total area of Ac. 10.590 dec of Kísam-Gramya Jungle (G.J) of Khata No-282 (Rakhit) of Vill-Marakuta under Jharsuguda Tahasil of Jharsuguda District and Plot No-300 & Plot No-318 are remain vacant (report enclosed) out of total area in the subject case i.e. Ac. 18.160 dec.

Furthermore, an Encroachment (O.P.L.E.) Case No- 665/2025 has been already initiated against the said encroacher, namely Respondent No. 9 in this case, on 21.11.2025. A Notice in Form-'Ka' under Section 9 of the Odisha Prevention of Land Encroachment (O.P.L.E.) Act, 1972 has been issued to the Respondent No-9 in this O.A. Case for due compliance on or before 06.12.2025, being the date fixed by the Court, for taking further action in accordance with law.

The said notice has been duly served, and Respondent No-9 has been directed to submit his show-cause reply in response thereto. An attested xerox copy of the same is enclosed herewith for your kind reference and necessary perusal.

Accordingly, the present status report on the said land is being prepared and will be submitted for necessary reference and further action to enable appropriate submission before the Hon'ble Tribunal through your good office.

This is for favour of your kind information and necessary action.

Yours faithfully

Encl: As above

Memo No-7717/Judl. Date-26/11/2025

Copy submitted to the Collector & D.M, Jharsuguda for favour of kind information and necessary action wr.t. to Letter No- 17293/ Judl. Dtd. 17.11. 2025.

[Signature]
26.11.2025
Tahasildar,
Jharsuguda
JHARSUGUDA

[Signature]
26.11.2025
Tahasildar,
Jharsuguda
Tahasildar
JHARSUGUDA

ORDER SHEET

26

Schedule LIII- Form no.320

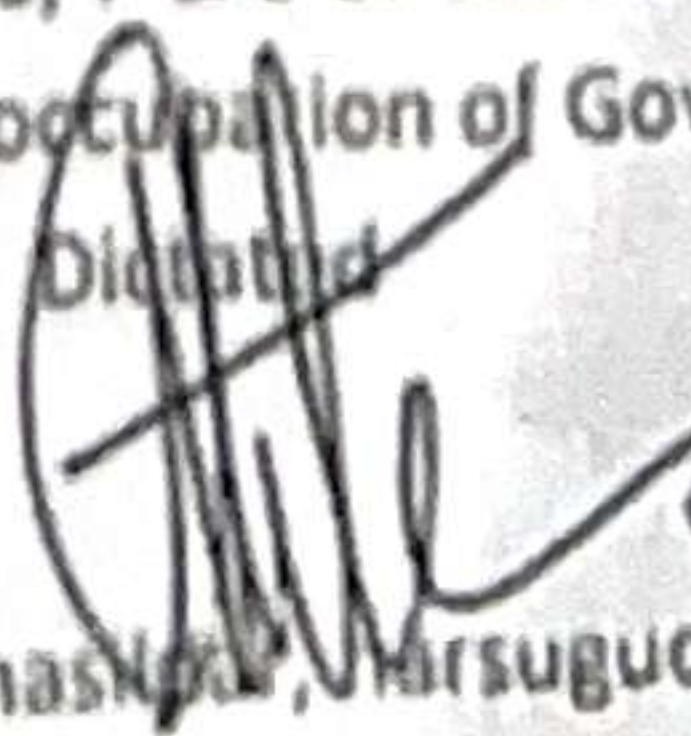
(See Paragraph 207(i) of the Orissa Record Manual, 1964)

Dated 20.11.25 To P.S. JHARSUGUDA Vill- JHARSUGUDA
 Tahasil-JHARSUGUDA Sub Division- JHARSUGUDA Case No. 665 /2025
 Dist - JHARSUGUDA

Nature of Case: ENCROACHMENT CASE NO. 665 /2025

Sl. No. Of Order & Date	Order & Signature of Officer	Action taken on the order, remarks with date																																					
1	2	3																																					
20.11.25	The case is taken up today. Seen the report of RI H. Katapali Circle in form 'G' showing that M/S Odisha Metallics Limited , Marakuta of Jharsuguda , P.S- Sadar, Jharsuguda in the District of JHARSUGUDA has unauthorized encroached /occupied the following schedule of Govt. land by Karkhana. <u>Schedule Land</u> Mouza: Marakuta <table border="1"> <thead> <tr> <th>Khata No.</th> <th>Plot No.</th> <th>Kisam</th> <th>Area Encroached</th> <th>Full Plot Area</th> </tr> </thead> <tbody> <tr> <td rowspan="12">282</td> <td rowspan="12">132,138,199,202,204,205,206,381 464,466,470,472</td> <td rowspan="12">Gramya Jungle</td> <td>Ac 0.23,</td> <td>Ac0.23,</td> </tr> <tr><td>Ac 0.10,</td><td>Ac0.10,</td></tr> <tr><td>Ac 0.30,</td><td>Ac0.30,</td></tr> <tr><td>Ac 0.60,</td><td>Ac0.60,</td></tr> <tr><td>Ac 1.70,</td><td>Ac1.70,</td></tr> <tr><td>Ac 0.31,</td><td>Ac0.31,</td></tr> <tr><td>Ac 3.28,</td><td>Ac3.28,</td></tr> <tr><td>Ac 2.16,</td><td>Ac2.16,</td></tr> <tr><td>Ac 0.84,</td><td>Ac1.00,</td></tr> <tr><td>Ac 0.25,</td><td>Ac0.25,</td></tr> <tr><td>Ac 0.70,</td><td>Ac0.70,</td></tr> <tr><td>Ac 0.12</td><td>Ac 0.12</td></tr> <tr> <td></td> <td></td> <td></td> <td>Total Ac 10.59</td> <td>Total Ac 10.75</td> </tr> </tbody> </table>	Khata No.	Plot No.	Kisam	Area Encroached	Full Plot Area	282	132,138,199,202,204,205,206,381 464,466,470,472	Gramya Jungle	Ac 0.23,	Ac0.23,	Ac 0.10,	Ac0.10,	Ac 0.30,	Ac0.30,	Ac 0.60,	Ac0.60,	Ac 1.70,	Ac1.70,	Ac 0.31,	Ac0.31,	Ac 3.28,	Ac3.28,	Ac 2.16,	Ac2.16,	Ac 0.84,	Ac1.00,	Ac 0.25,	Ac0.25,	Ac 0.70,	Ac0.70,	Ac 0.12	Ac 0.12				Total Ac 10.59	Total Ac 10.75	
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			Ac 0.70,	Ac0.70,																																			
			Ac 0.12	Ac 0.12																																			
			Total Ac 10.59	Total Ac 10.75																																			

Issue notice U/s-9 of the O.P.L.E Act, 1972 to show cause on dt 06.12.2025 as to why action as provided U/s- 4, 6, 7 & 8 of the said Act shall not be taken against him/her for such unauthorized occupation of Govt. Land.

Dictated

 Tahasil Officer, Jharsuguda

[CONTINUATION OF ORDER SHEET]

(See Paragraph 207(i) of the Orissa Record Manual, 1964)

Schedule LIII- Form

2X

Sl. No. Of Order & Date	Order & Signature of Officer	Action taken on the order, remarks with date
1	The case record is put up today. Notice duly served and SR is back. 2	3
	The encroacher is absent. Sent a notice for hearing on 22.12.2025. Dictated, <i>[Signature]</i> 06/12/25 Tahasildar, Jharsuguda The case record is put up today. Notice duly served and SR is back. The encroacher is absent. Further, the encroacher has submitted a show cause regarding the encroachment in response to the notice sent from this office vide PR No.8101/ dated 21.11.2025 in the office dak which was received on 08.12.2025. Notice may be sent to remain present during hearing on 06.01.2026. Dictated, <i>[Signature]</i> 22/12/25 Tahasildar, Jharsuguda The case is put up today. The encroacher is present and submitted time petition praying for deferring the case to the next date. The time petition is rejected. Perused the report of the RI H. Katapali on perusal it is seen that the encroached land is recorded in Govt khata 282 vide holding plot No. 132,138,199,202,204,205,206,381,464,466,470,472. The kisam of the land as per ROR is Gramya jungle. Contd.	

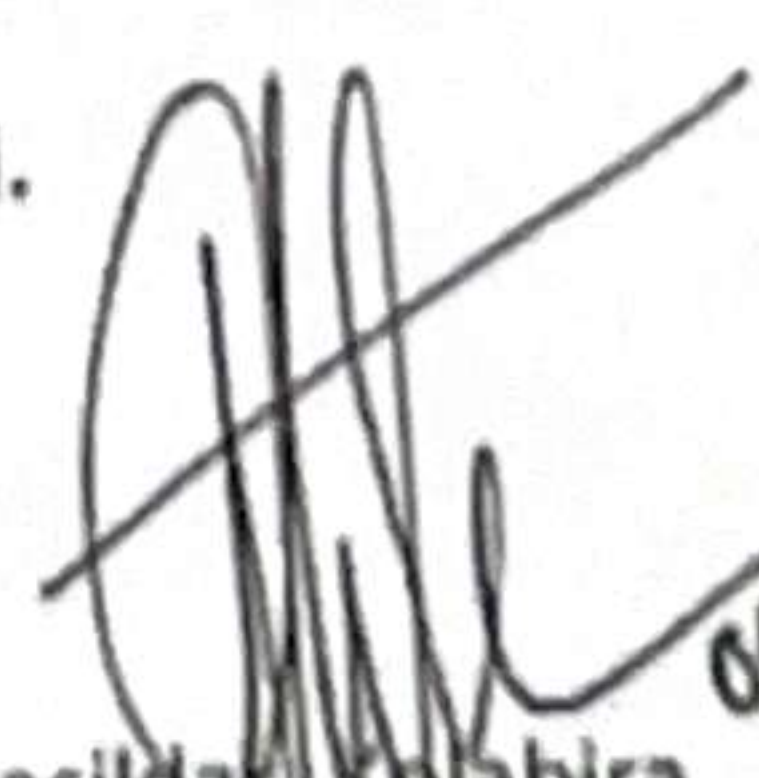
[Signature]

Chit. Len. Singh

Ompr. Secy.

[CONTINUATION OF ORDER SHEET]

(See Paragraph 207(i) of the Orissa Record Manual, 1964)

Sl. No. Of Order & Date	Order & Signature of Officer	Action taken on the order, remarks with date						
1	2	3						
	As the encroached land is not settleable, the encroacher is liable for eviction from the case and within immediate effect. Further the encroacher is liable to pay the assessment and penalty as detailed below: <table border="0"> <tr> <td>a) Assessment</td> <td>:Rs 24.00</td> </tr> <tr> <td>b) Penalty</td> <td>:Rs 2,50,000/-</td> </tr> <tr> <td>Total</td> <td>:Rs 2,50,024/-</td> </tr> </table> (Rupees <u>Two lakh fifty thousand twenty four</u> Only) The assessment and penalty does not confer any right of the encroached land. It is order to evict the encroacher from encroached land. Issue Form-B to the encroacher today. The encroacher is liable for eviction from the case land within 30 days of receipt of Form-B. Issue "J" form to R.I, H. Katapali for realization of the dues. The encroacher is directed to remove the encroachment within thirty days from the date of receipt of the notice failing which he will be summarily evicted from the land and any crop or other product raised on the land or any encroachment such as a building erected or a thing deposited thereon shall be liable to forfeiture. The R.I H. Katapali is also authorized to carry out eviction order and submit compliance, if the encroacher fails to remove encroachment within thirty days from the date of receipt of notice. Put up on receipt of report from R.I, H. Katapali. Dictated,  Tahasildar, Kolabira The case is taken up today. RI H. Katapali has reported that the encroacher has deposited the dues vide RR No. and vacated the case land soumotto. Hence close the case record and consigned to Record room Dictated, Tahasildar, Kolabira	a) Assessment	:Rs 24.00	b) Penalty	:Rs 2,50,000/-	Total	:Rs 2,50,024/-	
a) Assessment	:Rs 24.00							
b) Penalty	:Rs 2,50,000/-							
Total	:Rs 2,50,024/-							



ORISSA METALIKS PRIVATE LIMITED

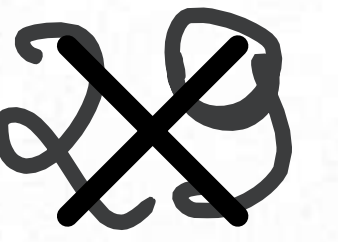
ANNEXURE D

(FORMERLY MSP METALLICS LTD)

Vill. & P.O.: Marakuta, Dist.: Jharsuguda, Pin-768202, Odisha

Ph.: +91 80930 89922, Email : sc_ompl@orissametaliks.com, edoffice@mspsteeljsg.com

CIN No. U27109WB2006PTC111146



OMPL/JSG/2025-26/9-1./445
06th December 2025

To,
Additional Tehsildar,
Jharsuguda,
KM Road, Badheimunda,
Jharsuguda, Odisha - 768201

In re: Your Show Cause Notice bearing PR No. 665; 8101/21.11.2025 under the
Odisha Land Encroachment Prevention Act, 1962.

Sub: Reply to the Show Cause Notice bearing PR No. 665; 8101 dated 21.11.2025
under the Odisha Land Encroachment Prevention Act, 1962.

Sir,

With reference to the above, at the very outset, kindly note that the subject-matter of the alleged encroachment in respect of the plots of land as alleged in your said show cause Notice, are directly and substantially in issue in a pending litigation before the Hon'ble National Green Tribunal, Kolkata (NGT, Kolkata), viz., **O.A. 167/2025 [Satrughan Meher - Vs - State of Odisha & Ors.]**. Such pending litigation before the Hon'ble NGT, Kolkata, is still at a preliminary stage for completion of pleadings and the next date in the matter has been fixed as on 09.02.2026. A copy of the order dated 28.11.2025 passed by Hon'ble NGT, Kolkata, in the said O.A. No. 167/2025, is enclosed herewith for ready reference (**Annexure 1**)

In view of the above, **Orissa Metaliks Pvt. Ltd. (OMPL)** which has been arraigned as respondent No. 9, in the said O.A. No. 167/2025, reserves its right to advert to and put on record its defence and objections in full before the Hon'ble Tribunal.

However, in order to avoid the criticism of non-compliance, albeit in a *sub judice* matter, OMPL begs to state and submit its reply to the show-cause in the manner hereinafter following for the limited purpose of compliance with the instant show-cause.

With respect to the alleged and reported structural encroachment as mentioned in your Show-cause under reply, OMPL states and submits as follows: -

A. OMPL took over MSP Metaliks Ltd. only in 2022 vide order dated 11.07.2022 passed by the NCLT, Kolkata (Copy enclosed as **Annexure 2**). The alleged encroachment as mentioned in your Show-cause Notice, are all pre-existing structures as per the Consent to Establishment (CTE) dated 24th August 2006, as commissioned and **built by MSP Metaliks Limited** way back in the year 2006, and whose assets under Corporate Insolvency Resolution Process (CIRP) later came to be acquired by Orissa Metaliks Private Limited (OMPL), only in the year 2022 vide Order dated 11th July 2022 passed by the Hon'ble National Company Law Tribunal (NCLT), Kolkata, as mentioned above

B. Thus, OMPL did not make any construction or encroachment on the alleged plots of land. In other words, Orissa Metaliks Private Limited (OMPL) merely succeeded to the assets of MSP Metaliks Ltd. vide the said NCLT order on "as is, where is", and "whatever there is" and "Clean Slate" basis. Neither the Information Memorandum nor any other documents disclosed by Resolution Professional qua the said NCLT proceedings [CP (IB) No. 580/KB/2020] revealed or disclosed any forest land comprising in the said assets of MSP Metaliks Limited.

Page 1 of 2

3X

C. In fact, the said order dated 11th July 2022, as passed by the NCLT, Kolkata, has expressly granted relief to OMPL and the company MSP Metaliks Limited, by granting protection from any violation, liability, penalty or fine, for not having in place requisite licenses and approvals or for non-compliance of any Applicable Law, including that of Environmental Laws, directions or orders by the Ministry of Environment and Forest (MoEF) or forest related clearance amongst others. The instant Show cause notice cannot be carried forward against OMPL, to attach vicarious liability upon OMPL for acquiring the assets of MSP Metaliks Limited through the NCLT route, in accordance with law. It may be appreciated that OMPL came into possession of the said plots of land as mentioned the said Show-cause along with the alleged encroachments on "as is where is" basis and "whatever there is" basis as a consequence of the said order passed by the Hon'ble NCLT, Kolkata.

D. On a correct appreciation of the facts and the applicable law it would transpire that acquisition by OMPL is further insulated by Order dated 11th July 2022 passed by NCLT, Kolkata. Thus, as a matter of fact, the allegations of encroachment *per se* as against OMPL are neither maintainable in fact nor in law. It is humbly submitted that any other construction or interpretation contrary to the above proposition would tantamount to affixing vicarious liability upon the *bonafide* conduct of OMPL. In fact, it can be seen from a correct appreciation of the facts that no case is made out against OMPL for any direct violation or encroachment on the part of the OMPL on account of any independent action of OMPL.

E. Further, it may be pertinent to mention in the context that OMPL has already applied for *ex-post facto* approval in respect of diversion of Gramya Jungle kism of land admeasuring 4.953 ha (12.24 acres approx.) for non-forestry purpose, being the said plots of land mentioned in the Show-cause under reference. In this relation, the application of forest diversion has been submitted for approval under Section 2(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

A copy of OMPL's application dated 10.10.2025 with Project ID/ Single Window No. SW/262748/2025 is annexed herewith and marked as Annexure 3.

In view of the statements and submissions made hereinabove, you are therefore **requested** to accept our reply in satisfaction to the instant show-cause notice and **not to proceed against OMPL** for alleged violation of Odisha Prevention of Land Encroachment Act, 1962, and it is further prayed that encroachments, if any, on account of the past management of MSP Metaliks Ltd. may be considered for regularization in the case of OMPL, inasmuch as OMPL has merely taken over the former MSP Metaliks Ltd., through the NCLT route in accordance with the provisions of the IBC, 2016, on a clean slate basis, as would be reflected from the order dated 11.07.2022, passed by the Hon'ble NCLT, Kolkata (already enclosed above as Annexure 2).

We further request you to give a personal hearing in the matter, whereupon, representatives of OMPL would be able to offer further and better particulars and/or explanation in support of its reply and the prayers made herein, so that OMPL is not made vicariously liable for the actions of the erstwhile management of MSP Metaliks Ltd.

Thanking you,

Yours Sincerely
For Orissa Metaliks Private Limited


Ajit Kumar Singh
Sr. Vice President



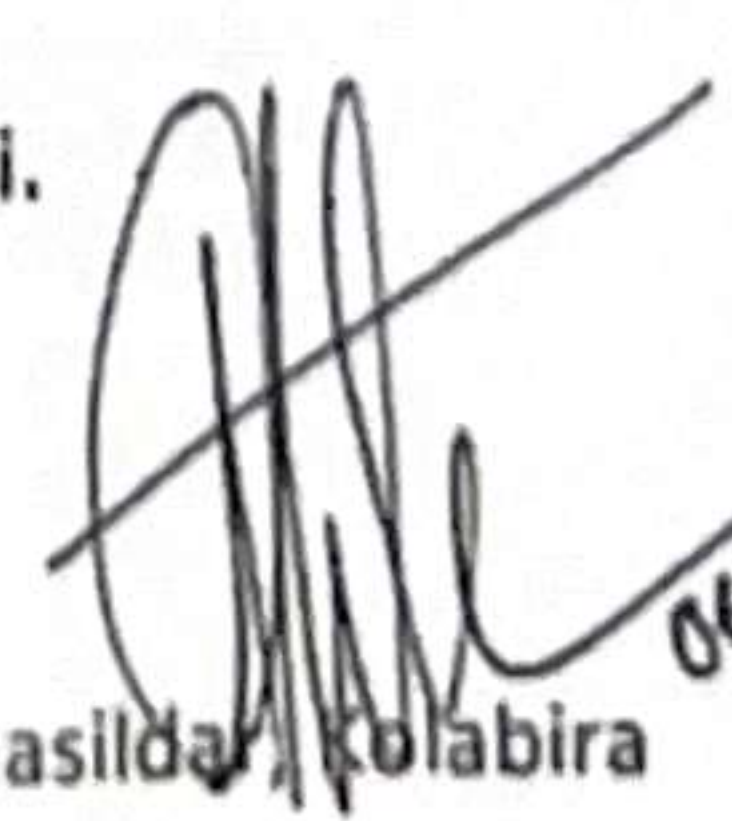
Encl. as above

Schedule LIII- Form no.321

[CONTINUATION OF ORDER SHEET]

(See Paragraph 207(i) of the Orissa Record Manual, 1964)

X

Sl. No. Of Order & Date	Order & Signature of Officer	Action taken on the order, remarks with date
1	2	3
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Schedule XIV-Form No. 932

ଅନ୍ୟାୟକାଣ୍ଡ କେସ୍ ନଂ- 665/2025

PR No. 8272/06.1.26

ଫର୍ମ 'ଖ'

9/7(1) ଧାରା ଅନୁଯାୟୀ ନୋଟିସ (OPLE Act, 1972)

[ନିୟମ 6(1) ଦ୍ରଷ୍ଟବ୍ୟ]

ପ୍ରାପ୍ତପ୍ରାପ୍ତ

ଏମ. ଏସ. ଓଡ଼ିଶା ମେଟାଲିକ୍ସ ଲିମିଟେଡ୍

ଠିକଣା: ହିଁ. କଟାପାଲି, ଝାରସୁଗୁଡ଼ା

ଯେହେତୁ ବିଧିବଦ୍ଧ ଅନୁସନ୍ଧାନ ପରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀଙ୍କର ଏହା ପ୍ରତ୍ୟକ୍ଷ ହୋଇଅଛି ଯେ, ଆପଣ ନିମ୍ନ ତଥ୍ୟରେ ଉଲ୍ଲେଖ କରିଥିବା ସରକାରୀ ଜମିକୁ ବାମା ଅନୁମତି ରେ ଦଖଲ କରିଅଛନ୍ତି । ଏତଦ୍ୱାରା ଆପଣଙ୍କୁ ଏହି ନୋଟିସ ଦିଆଯାଇଅଛି ଯେ, ଆପଣ ଉକ୍ତ ନୋଟିସ ଦିଆଯାଇଅଛି ଯେ, ଆପଣ ଉକ୍ତ ନୋଟିସ ପାଇବାର ୩୦ ଦିନ ମଧ୍ୟରେ ଅବରୋଧ କରିଥିବା ପ୍ରୋତ୍ତ ଜମିରୁ ଅପସରି ନଗଲେ ଆପଣଙ୍କୁ ଉକ୍ତ ଜମିରୁ ସଂପୂର୍ଣ୍ଣ ରୂପେ ବେଦଖଲ କରି ଦିଆଯିବ ଏବଂ ସେ ଜମିରେ କରାଯାଇଥିବା ଶସ୍ୟ କିମ୍ବା ଅନ୍ୟ କୌଣସି ଫସଲ ତଥା ସେଥିରେ ନିର୍ମାଣ କରାଯାଇଥିବା ଗୃହ ବା ରଖାଯାଇଥିବା ଜିନିଷ ବାଜ୍ୟାସ୍ତି କରାଯିବ ।

ଅନୁସୂଚୀ

ଗ୍ରାମ, ଥାନା ଓ ଜିଲ୍ଲାର ନାମ	ଖସଡାର ବିବରଣୀ	ପଟାରେ ଦରଜ ମୁତାବକ ଖସଡାର ସମୁଦାୟ ରକବା(Ac.)	ବେଆଇନ ଦଖଲ କରିଥିବା ଜମିର ପରିମାଣ(Ac.)	ଦଖଲ କରିଥିବା ଜମି କିଭଳି ବ୍ୟବହୃତ ହୋଇଛି
୧	୨	୩	୪	୫
ହିଁ. କଟାପାଲି ଝାରସୁଗୁଡ଼ା	ଖାତା ନଂ- 282 ପ୍ଲଟ ନଂ- 132,138,199,202,204,205,206,381 464,466,470,472 କିସମ ଗ୍ରା.ଜ	Ac0.23, Ac0.10, Ac0.30, Ac0.60, Ac 1.70, Ac0.31, Ac3.28, Ac2.16, Ac1.00, Ac 0.25, Ac0.70, Ac 0.12 Ac 10.75	Ac 0.23, Ac 0.10, Ac 0.30, Ac 0.60, Ac 1.70, Ac 0.31, Ac 3.28, Ac 2.16, Ac 0.84, Ac 0.25, Ac 0.70, Ac 0.12 Ac 10.57	କାରଖାନା

ନିଦାଗତ

ଆପଣଙ୍କୁ ନୋଟିସ ଦିଆଯାଇଅଛି ଯେ, ଆପଣଙ୍କୁ ଉକ୍ତ ଜମିରୁ ଅପସରିବାକୁ ନୋଟିସ ଦିଆଯାଇଅଛି ଯେ, ଆପଣ ଉକ୍ତ ନୋଟିସ ପାଇବାର ୩୦ ଦିନ ମଧ୍ୟରେ ଅବରୋଧ କରିଥିବା ପ୍ରୋତ୍ତ ଜମିରୁ ଅପସରି ନଗଲେ ଆପଣଙ୍କୁ ଉକ୍ତ ଜମିରୁ ସଂପୂର୍ଣ୍ଣ ରୂପେ ବେଦଖଲ କରି ଦିଆଯିବ ଏବଂ ସେ ଜମିରେ କରାଯାଇଥିବା ଶସ୍ୟ କିମ୍ବା ଅନ୍ୟ କୌଣସି ଫସଲ ତଥା ସେଥିରେ ନିର୍ମାଣ କରାଯାଇଥିବା ଗୃହ ବା ରଖାଯାଇଥିବା ଜିନିଷ ବାଜ୍ୟାସ୍ତି କରାଯିବ ।

ତହସିଲଦାର, ଝାରସୁଗୁଡ଼ା
Addl. Tahasildar
Jharsuguda

୦୮/୦୧/୨୦୨୬

୦୮/୦୧/୨୦୨୬

TRANSLATED FROM ODIA VERSION TO ENGLISH VERSION

Schedule XIV-Form No-392

Encroachment Case No-665/2025

P.R. No- 8272/ dtd. 06.01.2026

Form-B

Notice under Section 9/7(1) of the O.P.L.E. Act, 1972

[See Rule 6(1)]

To,

M/S Odisha Metallics Ltd

At- H. Katapali, Jharsuguda

Whereas after due enquiry the undersigned is satisfied that you are in unauthorised occupation of the land specified in the Schedule below which is the property of Government, you are hereby given notice to remove the encroachment within thirty days from the date of receipt of this notice failing which you will be summarily evicted from the land and any crop or other product raised on the land or any encroachment such as a building erected or a thing deposited thereon shall be liable to forfeiture.

LAND SCHEDULE

Mouza/Village	Khata No.	Plot No.	Total area recorded in the RoR in Ac.	Encroached Area in Ac.	Kisam
Marakura RI Circle- H. Katapali Dist- Jharsuguda	282	132	0.230	0.230	Gramya Jungle
		138	0.100	0.100	Gramya Jungle
		199	0.300	0.300	Gramya Jungle
		202	0.600	0.600	Gramya Jungle
		204	1.700	1.700	Gramya Jungle
		205	0.310	0.310	Gramya Jungle
		206	3.280	3.280	Gramya Jungle
		381	2.160	2.160	Gramya Jungle
		464 (P)	1.000	0.840	Gramya Jungle
		466	0.250	0.250	Gramya Jungle
		470	0.700	0.700	Gramya Jungle
		472	0.120	0.120	Gramya Jungle
TOTAL	1 Khata	12 nos of Plot	Ac. 10.750	Ac. 10.590	

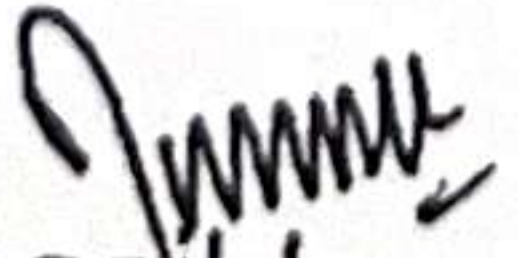
-Sd-

Addl. Tahasildar, Jharsuguda

Dt.06.01.2026

NB:- The notice has been duly served by the process Server to the encroacher which is given by the Process Server with his signature.

"True Typed Copy"


Tahasildar
JHARSUGUDA

ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଝାରସୁଗୁଡ଼ା
 TAHASIL OFFICE, JHARSUGUDA
 DISTRICT- JHARSUGUDA (ODISHA) PIN: 768204
 E-mail : tah.jharsu-od@nic.in

ANNEXURE G

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Letter No...1.916....//Judl Date:- 1.2.01/2.6.../2026

To

Sri Nikhil Aradhe,
 Addl. Govt. Advocate/Addl. Standing Counsel
 O/o- Advocate General, Odisha, Cuttack.

Sub: Submission of present status report in respect of O.A. Case No- 167/2025/EZ filed by
 Satrugan Meher Vrs State of Odisha

Sir,

In continuation to this office letter No- 7716 //dtd- 26/11/2025 I am to say that an Encroachment (O.P.L.E.) Case No- 665/2025 has been already been initiated against the said encroacher, namely Respondent No. 9 in this case, on 21.11.2025. The Notice in Form-'Ka' under Section-9 of the Odisha Prevention of Land Encroachment (O.P.L.E.) Act, 1972 has been issued to the Respondent No-9 (M/s Orissa Metaliks Private Limited) of this O.A. Case for due compliance on or before 06.12.2025, being the date fixed by the Court, for taking further action in accordance with law.

The said notice has been duly served, and Respondent No-9 has been directed to submit his show-cause reply in response thereto. On the said fixed date the Respondent did not appear and remain absent during the court date. Further, the encroacher has submitted his show cause reply in office dak on 08.12.2025 and later on the same has been received by the court.

However, a 2nd Notice has been issued to the encroacher and duly served with fixing the date on 22.12.2025 but the encroacher remained absent. Similarly, a 3rd Notice has been issued to the encroacher and fixing the date on 06.01.2026 for hearing.

He has submitted a time Petition and prayed to extend the time with a ground that as the case has been pending in the Court of National Green Tribunal, EZ, Kolkata, it may lead to conflict and duplication of proceeding by the court till an order passed by the N.G.T., Kolkata. Accordingly, the time petition is rejected by the court and the assessment and penalty were imposed.

In this context Notice U/s- 9/7 (1) of OPLE Act read with Under Rule- 6(1) ("Kha" Form) has been issued to the encroacher namely M/s Orissa Metaliks Private Limited (Respondent No. 9 in O.A. Case No- 167/2025/EZ) Vide P.R. No- 8272/dtd. 06.01.2026 in

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connection with the Encroachment Case No-665/2025 and duly served, wherein he has been directed to vacate the case land within 30 days from the date of receipt of the Notice and the last date for the said period is on 06.02.2026. A copy of the Notice is enclosed herewith for your kind reference.

This is for favour of your kind information and necessary action.

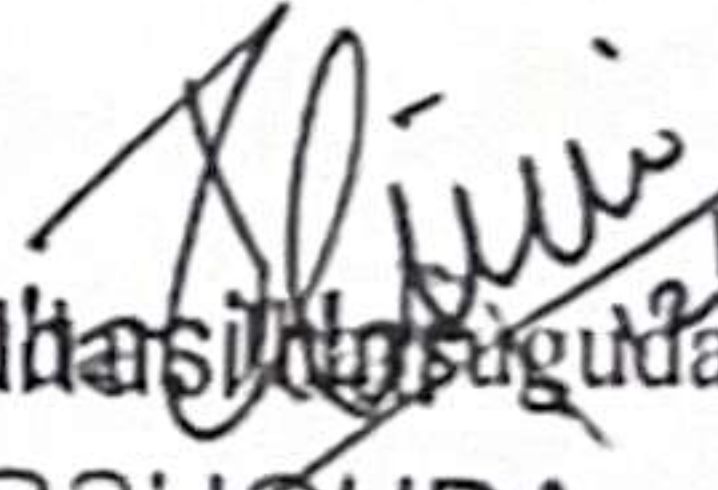
Yours faithfully

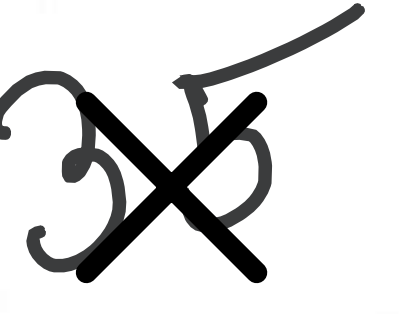
Encl: As above

Memo No- ...197.../Judl. Date-12/01/26

Copy submitted to the Collector & D.M, Jharsuguda for favour of kind information and necessary action.


Tahasildar Jharsuguda
JHARSUGUDA
12/01/26


Tahasildar Jharsuguda
JHARSUGUDA
12/01/26



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No. 167/ 2025/EZ

SATRUGHAN MEHER

APPLICANT

VERSUS

STATE OF ODISHA&ORS

RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, **Sadakar Kumbhar**, aged about **55 years**, S/o **Balamani Kumbhar**, presently serving as Tahsildar, Jharsuguda, being Respondent No. 5, do hereby appoint:

MR. SATATYA ANAND AND MR. NIKHIL ARADHE
Advocates

K-19, LGF, K Block, Jungpura Extension, New Delhi- 110014,
Mob. No.: +91 – 9454207440/9406712068, Email: satatya@satatyaanand.in /
nikhilaradhe@gmail.com

[hereinafter called the Advocate(s)] to be my Advocate(s) in the above noted case and authorise them:-

To act, appear and plead in the above noted case in this Court or in any other Court or the appellate courts in which the same may be tried or heard.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for execution, review, revision, withdraw compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment for fees for each stage.

To file and take back document, to admit &/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

Sadakar Kumbhar
Tahasildar
JHARSUGUDA

To deposit, draw and receive moneys, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whatever they may think fit to do so & sign the power of attorney on

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I undertake that I/we or my/our duly authorised agent would appear in court on all hearings & will inform the Advocate for appearance when the case is called. And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whatever ordered by the Court shall be of the Advocate he shall receive and retain for himself.

And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court for a period of three years only. I hereby agree that once the fee is paid I will not be entitled for the refund of the same in any case whatsoever.

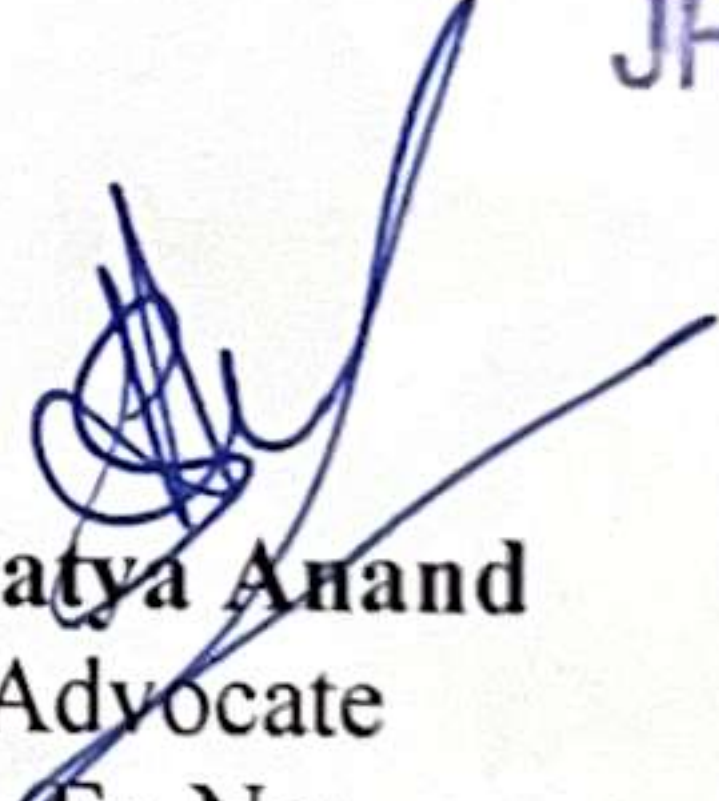
IN WITNESS WHEREOF I do hereunto set my/our hand to there presents the contents of which have been understood by me/ us on this ____th day of February, 2026.

Accepted subject to terms of fees.

Sadakar Kumbhar

CLIENT

Tahasildar
JHARSUGUDA


Satatya Anand
Advocate
(En No:
UP/06762/2019)


Nikhil Aradhe
Advocate
(En No:
MP/4710/2021)

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TOP PRIORITY / NGT MATTER

DISTRICT OFFICE : JHARSUGUDA.
(JUDICIAL SECTION)

No.VK--09 /2026 1438 / JUdl. Dated, 30/01/26

To

The Tahasildar, Jharsuguda.

Sub :-

Execution Application NO. 05/2025/EZ in O.A. No.109/2023/EZEZ filed by Satrugan Meher. Vrs State of Odisha in the Hon'ble NGT, EZ, Kolkata.

Ref:-

Notice dt. 03.01.2026 of Asst.Registrar, of Hon'ble NGT Kolkata.

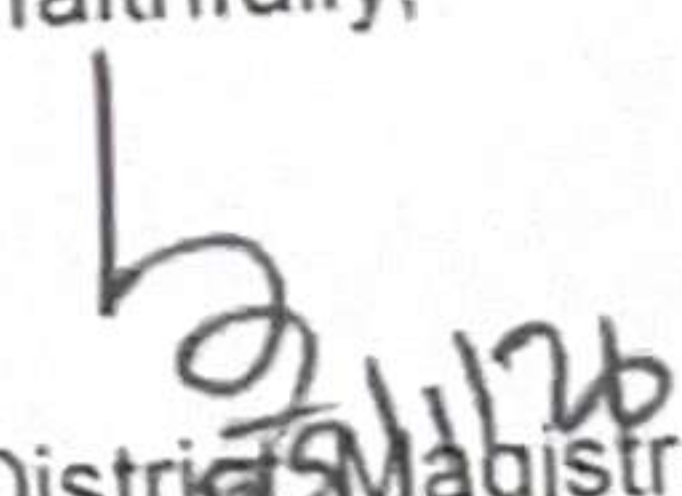
Sir,

With reference to the subject cited above, I am to intimate that the Hon'ble NGT, Eastern Bench, Kolkata has issued notice to the Collector, Jharsuguda Respondent No. 02 for hearing of the case on dt. 19.02.2026.

You are authorized to appear before the Hon'ble, NGT, Kolkata on 19.02.2026 on behalf of Collector, Jharsuguda.

Encl:- Noticce dt.03.01.2026
of Hon'ble NGT

Yours faithfully,


Additional District Magistrate
Jharsuguda

By e-mail/Speed Post

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
 (Through Physical Hearing with Hybrid Mode)

(G&M) Indl.

169

15.1.26

(10)

Execution Application No. 05/2025/EZ

In

Original Application No. 109/2023/EZ

Satrughan Meher
Vs.
State of Odisha and Others

To,

State of Odisha,

Through Chief Secretary, Government of Odisha,

Lokaseba Bhawan, At/po-Bhubaneswar,

Dist- Khurdha, 751002

Email: csor@nic.in

(Respondent No. 1)

District Collector, JHARSUGUDA

Office of the District Magistrate and

Collector Jharsuguda -768204 Odisha

Email: dm-jharsuguda@nic.in

(Respondent No. 2)

Superintendent of Police, JHARSUGUDA

Office of the District Police Office

At/P.O.: Jharsuguda, Dist.: Jharsuguda,

PIN- 768204,

Email: spjdsd.orpol@nic.in

(Respondent No. 5)

Tahasildar, Jharsuguda

At/Po-Jharsuguda, Dist-Jharsuguda,

Pin-768204, Odisha,

Email: tah.parijang-od@nic.in

(Respondent No. 6)

Deputy Director General of Forests (C),**Ministry of Environment, Forest and****Climate Change, Regional Office (EZ),**

A/3, Chandersekharapur,

Bhubaneswar-751023,

Email: rocz.bsr-mef@nic.in

(Respondent No. 8)

NOTICE

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Whereas the above titled **Execution Application No.05/2025/EZ** (Copy of Application & Order dated 19.12.2025 annexed) is **listed on 19.02.2026** before the Hon'ble National Green Tribunal, Eastern Zone Bench at Finance Centre, 3rd Floor, Block III, Action Area-II, New Town, Kolkata (W.B)-700 161 for your appearance in person or by a pleader duly instructed.

2. Take Notice that in default of your appearance on the date above mentioned the said Application will be heard and determined in your absence.

3. Given under my hand and the seal of this Tribunal, this **3rd January, 2026**.

Note: (For Orders, Cause Lists & Other information, please visit our website: www.greentribunal.gov.in)


ASSISTANT REGISTRAR

सहायक पंजीयक / Assistant Registrar
राष्ट्रीय हरित अधिकरण
पूर्वी क्षेत्रीय न्यायपीठ, कोलकाता
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Judal)

7/2/26